

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**WESTERN ZONE BENCH, PUNE**

**EXECUTION APPLICATION NO.02 OF 2025 (WZ)**

**In**

**APPEAL NO. 58 OF 2015 (WZ)**

**Ajay Shivajirao Bhonsle**

**....Applicant**

**Versus**

**The MoEF&CC & 3 Ors.**

**.... Respondents**

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Dated: 07.02.2026

Place: Nagpur, Maharashtra

Filed by:

**Respondent No. 1**

Through

**(Counsel for Respondent No. 1)**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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.... Respondents

AFFIDAVIT ON BEHALF OF THE MINISTRY OF  
ENVIRONMENT, FOREST AND CLIMATE CHANGE.

MOST RESPECTFULLY SHOWETH:

I, Dr. Purushottam Sakhare, S/o Shri Ramdas Sakhare, aged about 57 years currently working as Scientist 'E' at the Ministry of Environment, Forest & Climate Change (MoEF&CC), Regional Office (WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur- 440001, do hereby solemnly affirm and state as under:

1. That I am authorized to swear the present affidavit on behalf of the Ministry of Environment, Forest & Climate Change (MoEF&CC).



2. It is submitted that an affidavit is being filed by the answering respondent in compliance of Hon'ble Tribunal's order dated 28.08.2025 wherein it directed as follows:

*From the side of Respondent No.4- M/s. Gogte Minerals, it is being insisted by learned senior counsel Mr. Yashraj Singh Deora that in compliance with this Tribunal's Order/Judgment dated 25.09.2024 passed in Appeal No.58 of 2015, Respondent No.4 had to surrender its EC. But he submits that he is making an effort to approach the Hon'ble Supreme Court to get the said Order/Judgment stayed. In the Hon'ble Supreme Court, a date was earlier fixed for hearing on 06.08.2025, but on that date, the same could not be taken up. Therefore, he prays that some additional time may be allowed for the said purpose.*

*Simultaneously, learned senior counsel for Respondent No.4 has also stated that there is no need in fact to surrender the said EC because there is no provision, under which the same would be surrendered. Lease has expired in the year 2022 and the said EC was only for 15 years' period. Therefore, both have expired till date, hence there is no possibility of the said EC to be transferred to any other person, while learned senior counsel for the execution applicant submits that this fact has not come on record, if the reply is received from Respondent No.1- MoEF&CC*



*saying that the EC granted to Respondent No.4 has expired and it cannot be transferred to any other person, he would be satisfied and in that case, the present execution application would not stand.*

*In view of above, we deem it appropriate to call for a report/reply from Respondent No.1- MoEF&CC as to whether the EC existing in the name of Respondent No.4 survives and whether the same is transferable to any person? Copy of the order dated 28.08.2025 is annexed as **Annexure-R1-1.***

3. It is submitted that the Ministry vide letter dated 31.12.2008 granted EC for the instant mining project. That the EC was granted to the project proponent (PP) for an area of 34.4812 ha.
4. That, the EC dated 31.12.2008 was issued under EIA Notification, 2006 dated 4.09.2006. As per the said notification, the validity of EC is as given under:-

“..... The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of a River Valley projects (item 1 (c) of the schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects.....”



5. That, Ministry had issued an amendment in EIA Notification 2006 vide S.O. 1807(E) dated 12.04.2022. As per the said notification, the validity of mining projects is given as under :-

*.....9(iv) The prior Environmental Clearance granted for mining projects shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier:*

*Provided that the period of validity of Environmental Clearance with respect to projects or activities included in this sub-paragraph may be extended by another twenty years, beyond thirty years, subject to the condition that the adequacy of the existing environmental safeguards laid down in the existing Environmental Clearance shall be examined by concerned Expert Appraisal Committee every five years beyond thirty years, on receipt of such application in the laid down proforma from the Project Proponent within the maximum validity period of Environmental Clearance of thirty years, and subsequently on receipt of such application in the laid down proforma from the Project Proponent within the validity period of the extended Environment Clearance, every five years for incorporating such additional environment safeguards in the Environmental Management Plan , as may be deemed necessary, till the*



*validity of the mining lease or end of life of mine or fifty years, whichever is earlier.”;.....*

(Copy of the notification dated 12.04.2022 is annexed as **Annexure-R1-2.**)

6. That, a clarification on the amendment to EIA Notification 2006 issued vide S.O. No. 1807(E) dated 12/04/2022 with regard to validity of Environment Clearance was issued vide OM dated 13.12.2022. (Copy of the OM dated 13.12.2022 is annexed as **Annexure-R1-3.**)

7. It is submitted that the aforesaid Notification dated 12.04.2022 was challenged before the Hon'ble High of Kerala at Ernakulam in W.P.(C) No. 44547 of 2024 titled as Jijo Joy Vs Union of India & ors. The Hon'ble Court vide judgment dated 26.08.2025, struck down Notification dated 12.04.2022 (to the extent applicable to mines/mining operations under Clause 9(iv) and O.M. dated 13.12.2022), holding them ultra vires the E.P. Act, Rules, and EIA Notification, 2006. Being aggrieved by the order dated 26.08.2025, the Answering respondent (Ministry) has filed the Writ Appeal No. 2330/2025 against the judgement dated 26.08.2025 before the Double Bench of Hon'ble High Court of Kerala at Ernakulam. It is submitted that the Hon'ble High



Court vide its order dated 22.01.2026 disposed of the said Appeal as follows:

“34. In the above circumstances, W.A. Nos. 2330, 2326, 2190, 2279 and 3006 of 2025 filed by the respondents 1, 3, 14, 9 and 11 respectively in W.P.(C)No. 44547 of 2024 and also W.A.Nos.3145, 3146, 3148, 3149, 3150, 3153, 3155, 3158, 3159, 3160, 3161 of 2025 and W.A. Nos. 89, 91, and 92 of 2026 filed by third parties to W.P.(C) No.44547 of 2024, after obtaining the leave of this Court, are disposed of by setting aside the judgment dated 26.08.2025 of the learned Single Judge in W.P.(C) No. 44547 of 2025, since the learned Single Judge failed to decide the question as to whether it is a case outside roster and without specific order or allocation, before proceeding to consider the said case on merits.” The Hon’ble High Court remanded the aforesaid writ appeals to the learned Single Judge for consideration afresh. (Copy of the order dated 22.01.2026 is annexed as **Annexure-R1-4**).

8. That, Project Proponent vide email dated 08.10.2025 has provided the closure certificate of the instant mine dated 01.07.2024 issued by Regional Controller of Mines, Indian Bureau of Mines, Goa. As per the certificate the protective, reclamation and rehabilitation work in accordance with the Final Mine Closure Plan approved vide letter dated



18.08.2020 and modified Final Mine Closure Plan approved vide letter dated 26.03.2021 have been carried out in the mining lease over an area of 34.4812 ha in respect of Tiroda Iron Ore Mine held by M/s Gogte Mineral in Sindhudurg District in the State of Maharashtra. It is also submitted that mining lease of the instant project has expired on 18.06.2022. (Copy of the mine closure certificate dated 01.07.2024 is annexed as **Annexure-R1-5.**)

9. That, Ministry issued an amendment in EIA Notification 2006 vide S.O. 2817 dated 13.07.2021 wherein following has been stated: -

“.....(3) The prior Environmental Clearance vested with the previous lessee shall be deemed to have been transferred during its validity period in terms of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) as amended by the Mines and Minerals (Development and Regulation) Amendment Act, 2021 (16 of 2021) to the successful bidder of the mining leases, from the date of commencement of new lease for the remaining validity period (calculated from the date from which the said Environmental Clearance was initially granted), subject to the new lessee registering online on PARIVESH portal along with an undertaking to comply with all the conditions of the transferred Environmental Clearance.....”.





VERIFICATION

Verified at Nagpur on this 07<sup>th</sup> day of February, 2026 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.

*Dr. F. A. Sakhere*

DEPONENT

(डॉ. ए. ए. साखरे, साखरे)  
(Dr. F. A. Sakhere)  
शास्त्रिक 'B' / Scientist 'B'  
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग  
Ministry of Environment, Forest & Climate Change  
क्षेत्रीय कार्यालय, नागपुर-440001  
Regional Office, Nagpur-440001

NOTARIAL REG  
ENTRY No. 3782  
DATE 7/2/2026

MRS. S. R. MATTA  
NOTARY  
NAGPUR DIST.  
(M.S.) INDIA  
Regn. No. 6776  
My Term Expires  
on 21-9-2028  
GOVT. OF INDIA

SWORN BEFORE ME ON THIS 7<sup>th</sup>  
DAY OF Feb. 20, 26 AT NAGPUR BY  
SHRI / SMT/ K. Do. Purushottam Sakhere.  
R/O NAGPUR WHO HAS BEEN IDENTIFIED BY  
SHRI / SMT. \_\_\_\_\_  
ADVOCATE, NAGPUR

*Mrs. S. R. Matta*  
Mrs. S. R. MATTA  
ADVOCATE & NOTARY  
18-B, Clarke Town, Nagpur.

NOTARY  
MRS. S. R. MATTA  
DIST.  
NAGPUR  
(M.S.) INDIA  
REGD. No.  
6776  
GOVT. OF INDIA

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

MRS. S. R. MATTA  
NOTARY  
NAGPUR DIST.  
(M.S.) INDIA  
REGD. No. 6776  
Expires  
21-9-2028  
GOVT. OF INDIA

Item No.6

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**EXECUTION APPLICATION NO.02 OF 2025 (WZ)  
In  
APPEAL NO.58 OF 2015 (WZ)**

Ajay Shivajirao Bhonsle

....Applicant

***Versus***

The MoEF&amp;CC &amp; 3 Ors.

....Respondents

**Date of hearing: 28.08.2025**

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Nikhil Nayyar, Senior Advocate along-with  
Mr. Sangramsingh Bhonsale, Advocate and  
Mr. TVS Raghavendra Sreyas and  
Mr. Nrupal A. Dingankar, Advocates.

Respondents : Ms. Pooja Natu, Advocate h/f  
Ms. Manasi Joshi, Advocate for R-2/MPCB  
Mr. Yashraj Singh Deora, Senior Advocate along-with  
Ms. Seema Shirodkar and  
Mr. Shivshankar Swaminathan, Advocates for R-4

**ORDER**

1. From the side of Respondent No.4- M/s. Gogte Minerals, it is being insisted by learned senior counsel Mr. Yashraj Singh Deora that in compliance with this Tribunal's Order/Judgment dated 25.09.2024 passed in Appeal No.58 of 2015, Respondent No.4 had to surrender its EC. But he submits that he is making an effort to approach the Hon'ble Supreme Court to get the said Order/Judgment stayed. In the Hon'ble Supreme Court, a date was earlier fixed for hearing on 06.08.2025, but on that date, the same could not be taken up. Therefore, he prays that some additional time may be allowed for the said purpose.

2. Simultaneously, learned senior counsel for Respondent No.4 has also stated that there is no need in fact to surrender the said EC because

# 251

there is no provision, under which the same would be surrendered. Lease has expired in the year 2022 and the said EC was only for 15 years' period. Therefore, both have expired till date, hence there is no possibility of the said EC to be transferred to any other person, while learned senior counsel for the execution applicant submits that this fact has not come on record, if the reply is received from Respondent No.1- MoEF&CC saying that the EC granted to Respondent No.4 has expired and it cannot be transferred to any other person, he would be satisfied and in that case, the present execution application would not stand.

3. In view of above, we deem it appropriate to call for a report/reply from Respondent No.1- MoEF&CC as to whether the EC existing in the name of Respondent No.4 survives and whether the same is transferable to any person?

4. We find that despite sufficient service of notice, none has appeared from the side of Respondent No.1. Hence, in these circumstances, we direct learned Registrar of this Tribunal to write a letter to the Secretary, Ministry of Environment, Forest & Climate Change (MoEF&CC) directing therein to ensure presence of someone from their side before this Tribunal on the next date positively and file their reply affidavit, as directed above, within two weeks, failing which the Tribunal would be compelled to order for personal appearance of the Officer concerned before this Tribunal to show the cause.

5. Put up this matter for further consideration on 15.10.2025.

**Dinesh Kumar Singh, JM**

**Dr. Vijay Kulkarni, EM**

August 28, 2025  
EXECUTION APPLICATION NO.02 OF 2025 (WZ) In  
APPEAL NO.58 OF 2015 (WZ)  
P.Kr



# भारत का राजपत्र The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, मंगलवार, अप्रैल 12, 2022/चैत्र 22, 1944

No. 1720]

NEW DELHI, TUESDAY, APRIL 12, 2022/CHAITRA 22, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली 12 अप्रैल, 2022

**का.आ. 1807(अ).**—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उपधारा 2 के खंड (v) और उपधारा (1) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, तत्कालीन पर्यावरण एवं वन मंत्रालय में, परियोजनाओं के कतिपय प्रवर्गों के लिए पूर्व पर्यावरण अनापत्ति आज्ञापक बनाते हुए, संख्यांक का.आ. 1553(अ), तारीख 14 सितंबर, 2006 द्वारा पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसमें इसके पश्चात उक्त अधिसूचना कहा गया है) प्रकाशित किया है;

और, पूर्व अनुभवों के आधार पर, यह उल्लेखनीय है कि नाभिकीय शक्ति परियोजनाओं और जल शक्ति परियोजनाओं को पूरा होने की अवधि विभिन्न मुद्दों जैसे भौगोलिक आश्चर्य, वन मंजूरी में देरी, भूमि अर्जन, स्थानीय मुद्दों, पुनर्वास और पुनःव्यवस्थापन आदि के कारण परियोजना पूरी होने में अधिक समय लगता है, जो प्रायः परियोजना प्रस्तावक के नियंत्रण से बाहर होता है और इस संदर्भ में, केन्द्रीय सरकार को ऐसी परियोजनाओं के लिए पर्यावरण मंजूरी (ईसी) की वैधता बढ़ाना आवश्यक हो जाता है;

और, अन्य परियोजनाएं भी, ऐसी परियोजनाओं के कार्यान्वयन से संबंधित पर्यावरणीय मुद्दों सहित स्थानीय मामलों को संबोधित करने के लिए लगे समय पर विचार करने के लिए, केन्द्रीय सरकार यदि वह आवश्यक समझे ऐसे पर्यावरणीय मंजूरी की वैधता की सीमा को बढ़ा सकती है

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) के उपबंधों के अनुसार, खान और खनिज (विकास और विनियमन) संशोधन अधिनियम 2015, के प्रारंभ की तारीख से ही, सभी खनिज पट्टे पचास वर्षों की अवधि के लिए दिए जा रहे हैं, और तदनुसार, केन्द्रीय सरकार खनन के पर्यावरण मंजूरी की वैधता को, संरेखित करना

आवश्यक समझती है जो वर्तमान में उपयुक्त पर्यावरणी सुरक्षा और पुनर्विलोकन के अधीन अधिकतम तीस वर्षों की अवधि तक अनुज्ञेय है।

अतः अब, केन्द्रीय सरकार, पर्यावरण (सुरक्षा) नियम, 1986 को नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (सुरक्षा) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा की अभिमुक्ति के पश्चात् भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना का और संशोधन संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा करती है, अर्थात् :-

(i) पैरा 9 में,

(क) उपपैरा (i) और (ii) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात् :-

(i) "पर्यावरणीय मंजूरी की वैधता" से वह अवधि अभिप्रेत है, जिसमें पूर्व पर्यावरणीय मंजूरी विनियामक प्राधिकारी द्वारा स्वीकृत है, या आवेदक द्वारा पैरा 8 के उपपैरा (iii) के अधीन स्वीकृत किया गया माना जा सकता है, की शुरुवात परियोजना या गतिविधियों द्वारा उत्पादन प्रचालन ; या अनुसूची के मद 8 से संबंधित निर्माण परियोजनाओं के मामले में सभी निर्माण प्रचालनों को पूरा करना है, जिसमें पूर्व पर्यावरणीय मंजूरी के लिए आवेदन संदर्भित है :

परंतु खनन परियोजनाओं या गतिविधियों के मामलों में वैधता खनन पट्टे के निष्पादन की तारीख से दिए जाएंगे।

(ii) किसी विद्यमान या नई परियोजना या क्रियाकलाप के लिए दी गई पूर्व पर्यावरणीय मंजूरी उस अवधि के लिए वैध होगी, जो-

(क) नदी घाटी परियोजनाओं या क्रियाकलापों के मामले में तेरह वर्ष [अनुसूची का मद 1(ग)]; (ख) परमाणु ऊर्जा परियोजनाओं या क्रियाकलापों और परमाणु ईंधन के प्रसंस्करण के मामले में पंद्रह वर्ष [अनुसूची का मद 1(ड)];

(ग) खंड (क) और (ख) में निर्दिष्ट खनन परियोजनाओं और नदी घाटी परियोजनाओं और परमाणु ऊर्जा परियोजनाओं के सिवाए अन्य सभी परियोजनाओं और क्रियाकलापों के मामले में दस वर्ष।

(iii) क्षेत्र विकास परियोजनाओं और टाउनशिप [मद 8(ख)] के मामले में, दस वर्ष की वैधता अवधि केवल ऐसी क्रियाकलापों तक सीमित होगी जो विकासकर्ता के रूप में आवेदक का उत्तरदायित्व हो सकता है:

परंतु यह कि इस उप-पैरा और उप-पैरा (ii) में सूचीबद्ध परियोजनाओं और क्रियाकलापों के संबंध में पर्यावरण मंजूरी की वैधता की अवधि को नदी घाटी परियोजनाओं के मामले में, संबंधित विनियामक प्राधिकरण द्वारा वैध पर्यावरण मंजूरी के संबंध में अधिकतम दो वर्ष की अवधि द्वारा, परमाणु ऊर्जा परियोजनाओं और परमाणु ईंधन के प्रसंस्करण के मामले में पांच वर्ष और अन्य सभी परियोजनाओं के मामले में एक वर्ष के लिए बढ़ाया जा सकता है, यदि आवेदन विद्यमान पर्यावरण मंजूरी की वैधता अवधि के भीतर आवेदक द्वारा विनियामक प्राधिकरण के लिए अधिकथित प्रोफार्मा में किया जाता है:

परंतु यह और कि विनियामक प्राधिकरण ऐसे विस्तार के अनुदान से पहले संबंधित विशेषज्ञ मूल्यांकन समिति से भी परामर्श कर सकता है।

(iv) खनन परियोजनाओं के लिए दी गई पूर्व पर्यावरण मंजूरी, समय-समय पर, अधिकतम तीस वर्ष, जो भी पहले हो, के अधीन, सक्षम प्राधिकारी द्वारा अनुमोदित और नवीनीकृत खनन योजना में निर्धारित परियोजना जीवन के लिए मान्य होगी:

परंतु इस उप-पैरा में सम्मिलित परियोजनाओं या क्रियाकलापों के संबंध में पर्यावरण मंजूरी की वैधता की अवधि को अगले बीस वर्षों के लिए, तीस वर्षों से आगे बढ़ाया जा सकता है, इस शर्त के अधीन कि विद्यमान पर्यावरण मंजूरी में अधिकथित विद्यमान पर्यावरण सुरक्षा उपायों की पर्याप्तता की जांच, तीस वर्ष की पर्यावरणीय मंजूरी की अधिकतम वैधता अवधि के भीतर परियोजना प्रस्तावक से अधिकथित प्रोफार्मा में ऐसे आवेदन की प्राप्ति पर संबंधित विशेषज्ञ मूल्यांकन

समिति द्वारा हर पांच वर्ष बाद और तत्पश्चात विस्तारित पर्यावरण मंजूरी, जैसा आवश्यक समझा जाए, परियोजना प्रस्तावक से अधिकथित प्रोफार्मा में ऐसे आवेदन की वैधता अवधि के भीतर प्राप्त होने पर पर्यावरण प्रबंधन योजना में ऐसे अतिरिक्त पर्यावरण सुरक्षा उपायों को शामिल करने के लिए हर पांच वर्ष में, खनन पट्टे की वैधता या खनन जीवन की समाप्ति या पचास वर्ष, जो भी पहले हो, तक की जाएगी।";

(ख) "(iii) जहां उप-पैरा (i) और (ii) के अधीन विस्तार के लिए आवेदन फाइल किया गया है" कोष्ठक, अंक और शब्दों के लिए, निम्नलिखित रखा जाएगा, अर्थात्: -

"(v) जहां उप-पैरा (ii), (iii) और (iv) के अधीन विस्तार के लिए आवेदन अधिकथित प्रोफार्मा में फाइल किया गया है"।

[फा. सं. आईए 3-22/10/2022-आईए. III]

तन्मय कुमार, अपर सचिव,

**टिप्पण:** मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II खंड 3, उप-खंड (ii), संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 में प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 2859(अ), तारीख 16 जुलाई, 2021 के अधीन अंतिम बार संशोधित किया गया था।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 12th April, 2022

**S.O. 1807(E).**—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification), vide number S.O.1533 (E), dated the 14<sup>th</sup> September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, based on the past experiences, it is noted that Nuclear Power Projects and Hydro Power Projects have high gestation period due to various issues such as geological surprises, delay in Forest Clearance, land acquisition, local issues, rehabilitation and resettlement, etc., which are often beyond the control of project proponent and in this context, the Central Government deems it necessary to extend the validity of Environmental Clearance (EC) for such projects;

And whereas, for other projects also, considering the time taken for addressing local concerns including environmental issues related to the implementation of such projects, the Central Government deems it necessary to extend the validity of such ECs;

And whereas, as per the provisions of Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), on and from the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015, all mining leases are being granted for a period of fifty years, and accordingly, the Central Government deems it necessary to align the validity of mining ECs which is currently permissible up to a maximum duration of thirty years, subject to review and appropriate environmental safeguards;

Now therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, namely:-

In the said notification,-

(i) in paragraph 9,-

(a) for sub paragraphs (i) and (ii), the following sub-paragraphs shall be substituted, namely:-

(i) *The "Validity of Environmental Clearance" is meant the period from which a prior Environmental Clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub-paragraph (iii) of paragraph 8, to the start of production operations by the project or activity; or completion of all construction*

operations in case of construction projects relating to item 8 of the Schedule, to which the application for prior environmental clearance refers:

Provided that in the case of mining projects or activities, the validity shall be counted from the date of execution of the mining lease.

(ii) The prior environmental clearance granted for an existing or new project or activity shall be valid for a period of:-

(a) thirteen years in the case of River Valley projects or activities [item 1(c) of the Schedule];

(b) fifteen years in the case of Nuclear power projects or activities and processing of nuclear fuel [item 1(e) of the Schedule];

(c) ten years in the case of all other projects and activities other than the Mining projects and River Valley Projects and Nuclear power projects referred to in clauses (a) and (b).

(iii) In the case of Area Development projects and Townships [item 8(b)], the validity period of ten years shall be limited only to such activities as may be the responsibility of the applicant as a developer:

Provided that the period of validity of Environmental Clearance with respect to the Projects and Activities listed in this sub-paragraph and sub-paragraphs (ii) may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned by a maximum period of two years in the case of River Valley projects, five years in the case of Nuclear power projects and processing of nuclear fuel and one year in the case of all other projects, if an application is made in the laid down proforma to the regulatory authority by the applicant within the validity period of the existing Environment Clearance:

Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.

(iv) The prior Environmental Clearance granted for mining projects shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier:

Provided that the period of validity of Environmental Clearance with respect to projects or activities included in this sub-paragraph may be extended by another twenty years, beyond thirty years, subject to the condition that the adequacy of the existing environmental safeguards laid down in the existing Environmental Clearance shall be examined by concerned Expert Appraisal Committee every five years beyond thirty years, on receipt of such application in the laid down proforma from the Project Proponent within the maximum validity period of Environmental Clearance of thirty years, and subsequently on receipt of such application in the laid down proforma from the Project Proponent within the validity period of the extended Environment Clearance, every five years for incorporating such additional environment safeguards in the Environmental Management Plan, as may be deemed necessary, till the validity of the mining lease or end of life of mine or fifty years, whichever is earlier.”;

(b) for the brackets, figures and words “(iii) Where the application for extension under sub-paragraphs (i) and (ii) has been filed”, the following shall be substituted, namely:-

“(v) Where the application for extension under sub-paragraphs (ii), (iii) and (iv) has been filed in the laid down proforma”.

[F. No. IA3-22/10/2022-IA.III]

TANMAY KUMAR, Add. Secy.

**Note:-** The principal notification was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide, number S.O. 1533(E), dated the 14<sup>th</sup> September, 2006 and was last amended, vide the notification number S.O. 2859(E), dated the 16<sup>th</sup> July, 2021.

F.No. 1A3-22/28/2022-1A.111 [E 181584]

Government of India  
Ministry of Environment, Forest and Climate Change  
Impact Assessment Division

\*\*\*

Indira Paryavaran Bhawan  
3rd Floor, Vayu Wing, Jor Bagh Road  
Ali Ganj, New Delhi-110003

Dated: 13<sup>th</sup> December, 2022OFFICE MEMORANDUM

**Subject:** Clarification on the amendment to EIA Notification 2006 issued vide S.O. No. 1807(E) dated 12/04/2022 with regard to validity of Environment Clearance - regarding.

The Ministry of Environment, Forest and Climate Change (MoEF&CC) vide notification no. S.O. No. 1807(E) dated 12/04/2022 amended the provisions of EIA Notification, 2006 regarding validity of Environment Clearance as mentioned below:

Type of Project	Earlier EC validity (Years) (A)	Further extendable for (Years) (B)	Increased EC validity (Years) (C)	Further extendable for (Years) (D)
River Valley projects	10	3	13	2
Nuclear projects	7	3	15	5
Projects other than River Valley, Nuclear and Mining Projects	7	3	10	1
Mining Projects	30		30 (Subject to adequacy of EIA/EMP to be reviewed every 5 years after 30 Years)	20

2. The Ministry is in receipt of representations from different stakeholders seeking clarification on the validity of Environment Clearance for different developmental projects in pursuance to the aforementioned Notification. The matter has been examined and it is to clarify that the applicability of the Notification is as under:

- i. The validity of the Environmental Clearances, which had not expired as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at para no. 1 column (C) above:
- Provided that the period of validity of Environmental Clearance with respect to the type of Projects and Activities listed at Para 1 above may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned, by a maximum period of years as indicated at Para No. 1 Column (D) above, if an application is made in the laid down proforma to the regulatory authority by the applicant as per the provisions of EIA Notification 2006:*
- Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.*
- ii. The Environment Clearances for which the project proponents have submitted the application for extension of validity as per the provisions of the EIA Notification 2006 as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at Para no. 1 column (C) above.
3. This is issued with the approval of Competent Authority.

  
 (Sundar Ramanathan)  
 Scientist 'E'

To

1. Chairman, Central Pollution Control Board (CPCB)
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of IA Division

**Copy for information to:**

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. Sr.PPS to Secretary (EF&CC)
4. Sr.PPS to AS (TK) / AS (NPG)
5. Sr.PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file.



WA NO. 2330 OF 2025 and conne. cases 1

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2330 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF 2024

OF HIGH COURT OF KERALA

APPELLANTS/RESPONDENTS 1 AND 2:

1 UNION OF INDIA  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003

2 THE SECRETARY  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD,  
NEW DELHI, PIN - 110003

BY ADVS.  
SRI.K.S.BHARATHAN  
SRI.ALPHIN ANTONY  
SRI.AADITHYAN S.MANNALI  
JISHNU P.P.  
SMT.RADHIKAKRISHNA

RESPONDENTS/PETITIONER AND RESPONDENTS 3 TO 14:

1 JIJO JOY, AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511

2 STATE OF KERALA  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001



- 3 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR,  
THIRUVANANTHAPURAM, PIN - 695014
- 4 DIRECTOR OF MINING AND GEOLOGY  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 5 THE GEOLOGIST  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 6 KERALA STATE POLLUTION CONTROL BOARD  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 7 CHERUPUZHA GRAMA PANCHAYATH  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 8 KABANI BLUE METALS PRIVATE LIMITED  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 9 M/S.PENTA GRANITES  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY, PIN - 678684
- 10 M/S.PEEJAY GRANITES  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY, PIN - 686512
- 11 M/S.ALJOUF BLUE METALS  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW, PIN - 671123
- 12 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL, PIN - 679521
- 13 QUARRY EC HOLDERS ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION NO.  
KKD/CA/393/2019, KALATHINGALS, T.C. 27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001



BY ADVS.

SRI.V.HARISH FOR R1

SR. GOVT. PLEADER SRI.KANNAN R2 TO R4

SHRI.K.N.ABHILASH FOR R6

SHRI.T. NAVEEN, SC, PCB FOR R5

SRI.RAJAN VISHNURAJ

SRI. RANJITH THAMPAN FOR R7

SRI.PHILIP J. VETTICKATTU FOR R8 TO R10

SRI.GEORGE POONTHOTTAM FOR R11

SRI.M.P.SREEKRISHNAN, SC, SEIAA-R13

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.3149/2025, 2184/2025 AND CONNECTED CASES, THE COURT  
ON 22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 3149 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF 2024

OF HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

M/S HANNA ROCK PRODUCTS PRIVATE LTD  
EAST MARADY P.O, MUVATTUPUZHA, ERNAKULAM, REPRESENTED  
BY ITS MANAGING DIRECTOR, SHANS PAUL, S/O PAUL K  
VARGHESE, KOCHUKUDIYIL HOUSE, MARADY,  
MUVATTUPUZHA., PIN - 686673

BY ADVS.  
SHRI.BIBIN KUMAR  
KUM.T.S.SAUMYA

RESPONDENTS/PETITIONERS AND RESPONDENTS IN THE WPC:

- 1 JIJO JOY,  
AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT., PIN - 670511
- 2 UNION OF INDIA  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI., PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI.,  
PIN - 110003



- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM., PIN -  
695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM., PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY.  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM., PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR., PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96 (4,5) PLAMOODU, PATTOM P.O.,  
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- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY., PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE, MANGATTUNJALIL HOUSE, PULLU P.O,  
THRISSUR DISTRICT, REPRESENTED BY ITS MANAGING  
DIRECTOR VIVEK VIJAYAN., PIN - 680641
- 11 M/S.PENTA GRANITES NEETHIPURAM,  
M/S.PENTA GRANITES NEETHIPURAM, ELAVAMPADAM P.O.,  
PALAKKAD, REPRESENTED BY ITS MANAGING PARTNER,  
SRI.P.J. JOSHY., PIN - 678684
- 12 M/S. PEEJAY GRANITES,  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY, PIN - 678706
- 13 M/S. ALJOUF BLUE METALS,  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW., PIN - 680008
- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD.,  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD, REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL., PIN - 679101



15 QUARRY EC HOLDERS' ASSOCIATION.  
KERALA STATE COMMITTEE, REGISTRATION NO.  
KKD/CA/393/2019, KALATHINGALS, T.C. 27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT., PIN - 695001

BY ADVS.

SRI. V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2 AND R3

SR.GOVERNMENT PLEADER SRI.KANNAN FOR R4, R6 AND R7

SRI. M.P.SREEKRISHNAN, SC

SRI.T.NAVEEN, SC, PCB FOR R8

SRI.S.ABHILASH CHERUPUZHA FOR R9

SRI.PHILIP J.VETIKKATTU FOR R11 TO R14

SMT.SARITHA THOMAS FOR R15

SRI.GEROGE POONTHOTTAM(SR.)

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO.2184 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.7913 OF 2024 OF

HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S HANNA ROCK PRODUCTS PRIVATE LTD,  
KOCHUKUDIYIL, SOUTH MARADI P.O., MUVATTUPUZHA,  
ERNAKULAM DISTRICT, REPRESENTED BY ITS MANAGING  
DIRECTOR., PIN - 686673

BY ADVS.  
SHRI.BIBIN KUMAR  
KUM.T.S.SAUMYA  
SRI.P.K.SURESH KUMAR (SR.)

RESPONDENTS/RESPONDENTS IN THE WPC:

- 1 THE GEOLOGIST,  
DISTRICT OFFICE, OFFICE OF MINING & GEOLOGY, SEAPORT -  
AIRPORT RD, CIVIL STATION, THRIKKAKARA, KAKKANAD,  
KOCHI, KERALA., PIN - 682030
- 2 THE DIRECTOR,  
MINING AND GEOLOGY DIRECTORATE, KESAVADASAPURAM,  
PATTOM PALACE P O, TRIVANDRUM., PIN - 695004
- 3 STATE OF KERALA,  
REPRESENTED BY THE CHIEF SECRETARY, SECRETARIAT,  
THIRUVANANTHAPURAM., PIN - 695001
- 4 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA)



REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM., PIN -  
695001

5        MINISTRY OF ENVIRONMENT,  
          FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
          JORBAGH ROAD, NEW DELHI, REPRESENTED BY ITS DIRECTOR.,  
          PIN - 110993

6        UNION OF INDIA,  
          MINISTRY OF MINES, 3RD FLOOR, A WING, SHASTRI BHAVAN,  
          NEW DELHI, REPRESENTED BY ITS SECRETARY., PIN - 110001

SRI.KANNAN, SR. GOVT. PLEADER FOR R1 TO R3  
BY ADV SRI.K.S.BHARATHAN, SENIOR PANEL COUNSEL FOR R5  
& R6  
SRI.M.P.SREEKRISHNAN, SC FOR SEIAA FOR R4

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO.2190 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C)NO.44547 OF 2024 OF

HIGH COURT OF KERALA

APPELLANT/ADDITIONAL R14 IN WPC:

QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION NO.  
KKD/CA/393/2019, KALATHINGALS, T.C. 27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT IS IMPEADED AS ADDL R14 AS PER  
THE ORDER DATED 25/06/2025 IN I.A.NO.5/2025 IN  
WP(C)44547/2024, PIN - 695001

BY ADVS.  
SMT.SARITHA THOMAS  
SRI.GEORGE POONTHOTTAM (SR.)  
SMT.V.USHA NANDINI  
SHRI.SAHL ABDUL KADER

RESPONDENTS/PETITIONER AND RESPONDENTS 1 TO 13:

- 1 JIJO JOY,  
AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003



- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN  
- 110003
- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN -  
695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S.PENTA GRANITES,  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY., PIN - 678001
- 12 M/S.PEEJAY GRANITES,  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY., PIN - 678706
- 13 M/S.ALJOUF BLUE METALS,  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW., PIN - 680008



- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD. ,  
CHOROTTOOR P.O. , OTTAPPALAM, PALAKKAD REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL.

BY ADVS.

SRI.V.HARISH FOR R1

RAJAN VISHNURAJ

SRI.K.S.BHARATHAN FOR R2 AND R3

SR.GOVERNMENT PLEADER SRI.KANNAN FOR R4, R6 AND R7

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

SRI.T.NAVEEN, SC, PCB FOR R8

SRI.K.N.ABHILASH FOR R9

SRI.RANJITH THAMPAN FOR R10

SRI.PHILIP J.VETTICKATTU FOR R11 TO R14

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 3150 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C)NO.44547 OF 2024 OF  
HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

M/S PARAMOUNT GRANITES  
11/780, ODUKOOR, CHITTADI ( P O), PALAKKAD DISTRICT,  
KERALA REPRESENTED BY ITS MANAGING PARTNER,  
PIN - 678706

BY ADVS.  
SHRI.PHILIP J.VETTICKATTU  
SMT.NEENU BERNATH  
SHRI.SAJU S. DOMINIC

RESPONDENTS/PETITIONER AND RESPONDENTS IN WPC:

- 1 JIJO JOY  
S/O.JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O.,  
PULINGOME VILLAGE, CHERUPUZHA PANCHAYAT, KANNUR  
DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD,  
NEW DELHI, PIN - 110003



- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOOR,  
THIRUVANANTHAPURAM, PIN - 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 PENTA GRANITES  
NEETHIPURAM, ELAVAMPADAM P.O, PALAKKAD, REPRESENTED BY  
ITS MANAGING PARTNER SRI P. J. JOSHY, PIN - 678001
- 12 M/S.PEEJAY GRANITES  
CHITTADI P.O., PALAKKAD REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSH, PIN - 678706
- 13 M/S.ALJOUF BLUE METALS  
CHEROOR POST, THRISSUR REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW, PIN - 680008
- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S. ALUKKAL, PIN - 679521
- 15 QUARRY EC HOLDERS' ASSOCIATION



KERALA STATE COMMITTEE, REGISTRATION  
NO.KKD/CA/393/2019, KALATHINGALS, T.C.27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001

BY ADVS.

SRI.V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2 AND R3

SR.GOVERNMENT PLEADER SRI.KANNAN FOR R4, R6 AND R7

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

SRI.T.NAVEEN, SC, PCB FOR R8

SRI.K.N.ABHILASH FOR R9

SRI.RANJITH THAMPAN FOR R10

SRI.PHILIP J.VETTICKATTU FOR R11 TO R14

SRI.GEORGE POONTHOTTAM FOR R15

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



WA NO. 2330 OF 2025 and conne. cases 15

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&amp;

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947WA NO. 3155 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C)NO.44547 OF 2024 OF

HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

MANOJ KUMAR.K, AGED 52 YEARS  
S/O. SREENIVASAN NAIR K, KIZHAKKEDATH HOUSE,  
N.V. ROAD KOZHIKODE, PIN - 673611

BY ADVS.  
SHRI.N.KRISHNA PRASAD  
SRI.N.ANAND  
SRI.P.SHANES METHAR  
SHRI.ARJUN P.V.  
SHRI.HARKISH SREETHU V.S.  
SHRI.A.MOHAMMED FAIZAL

RESPONDENTS/PETITIONER AND RESPONDENTS IN WPC:

- 1 JIJO JOY, AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,



- INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD,  
NEW DELHI, PIN - 110003
- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOOR,  
THIRUVANANTHAPURAM, PIN - 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY,  
CIVIL STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S.PENTA GRANITES,  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY., PIN - 678684
- 12 M/S.PEEJAY GRANITES,  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY., PIN - 678684
- 13 M/S.ALJOUF BLUE METALS,  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW., PIN - 680008
- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD.,  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD REPRESENTED BY



ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL

15 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION NO.  
KKD/CA/393/2019, KALATHINGALS, T.C. 27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT

BY ADVS.

SRI.V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2 AND R3

SR.GOVERNMENT PLEADER SRI.KANNAN FOR R4, R6 AND R7

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

SRI.T.NAVEEN, SC, PCB FOR R8

SRI.K.N.ABHILASH FOR R9

SRI.RANJITH THAMPAN FOR R10

SRI.PHILIP J.VETTICKATTU FOR R11 TO R14

SRI.GEORGE POONTHOTTAM FOR R15(Sr.)

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2278 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.6220 OF 2024 OF

HIGH COURT OF KERALA

APPELLANT/PETITIONER:

KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. PIN-68064. REPRESENTED BY ITS  
MANAGING DIRECTOR, VIVEK VIJAYAN, 35 YEARS, S/O.  
VIJAYAN M.V., POTTASSERIAL HOUSE, KAKKANAD P.O.,  
ERNAKULAM DISTRICT, PIN - 682030

BY ADVS.  
SRI.V.M.KRISHNAKUMAR  
SMT.P.R.REENA

RESPONDENTS/RESPONDENTS:

- 1 UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY, MINISTRY OF ENVIRONMENT,  
FOREST AND CLIMATE - CHANGE, INDIRA PARYAVARANBHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110993
- 2 STATE OF KERALA,  
REPRESENTED BY SECRETARY, DEPARTMENT OF MINING AND  
GEOLOGY, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
- 3 DIRECTOR OF MINING & GEOLOGY  
MINING & GEOLOGY DIRECTORATE, PATTOM PALACE P.O.,  
TRIVANDRUM, PIN - 695004



- 4 DISTRICT GEOLOGIST,  
DEPARTMENT OF MINING AND GEOLOGY DISTRICT OFFICE,  
THAVAKKARA, KANNUR, PIN - 670002
- 5 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA), REPRESENTED BY ITS MEMBER SECRETARY,  
4TH FLOOR, KSRTC BUS TERMINAL COMPLEX,  
THIRUVANANTHAPURAM, PIN - 695001
- 6 STATE LEVEL EXPERT APPRAISAL COMMITTEE  
4TH FLOOR, KSRTC TERMINAL COMPLEX, THAMPANOOOR,  
THIRUVANANTHAPURAM, REPRESENTED BY ITS SECRETARY, PIN  
- 695014

BY ADVS.

SRI.K.S.BHARATHAN, SENIOR PANEL COUNSEL FOR R1  
SR.GOVERNMENT PLEADER SRI.KANNAN FOR R2, R3 AND R4  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5, R6  
SRI.RANJITH THAMPAN (SR.COUNSEL)

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



WA NO. 2330 OF 2025 and conne. cases 20

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

W.A.NO.2279 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF 2024

OF THE HIGH COURT OF KERALA

APPELLANT/9<sup>th</sup> RESPONDENT:

KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641

BY ADVS.  
SRI.V.M.KRISHNAKUMAR  
SHRI.SAURAV THAMPAN

RESPONDENTS/PETITIONER & RESPONDENTS 1 TO 8 AND 10 TO 14:

- 1 JIJO JOY,  
AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN  
- 110003



- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN -  
695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 M/S.PENTA GRANITES,  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY., PIN - 678684
- 11 M/S.PEEJAY GRANITES,  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY., PIN - 678706
- 12 M/S.ALJOUF BLUE METALS,  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW., PIN - 680008
- 13 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD.,  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL.
- 14 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION NO.  
KKD/CA/393/2019, KALATHINGALS, T.C. 27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT



WA NO. 2330 OF 2025 and conne. cases 22

BY ADVS.  
SRI.K.S.BHARATHAN FOR R1  
SR.GOVERNMENT PLEADER SRI.KANNAN FOR R2 TO R4  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5 AND R6  
SRI.T.NAVEEN, SC, PCB FOR R8

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO.2326 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF

2024 OF THE HIGH COURT OF KERALA

APPELLANTS/REPOONDENTS 3, 5 AND 6:

- 1 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN -  
695001
- 2 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 3 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002

BY ADVS.  
GOVERNMENT PLEADER  
SHRI.S.KANNAN, SENIOR G.P.  
SHRI.K.GOPALAKRISHNA KURUP, ADVOCATE GENERAL

RESPONDENTS/PETITIONER & RESPONDENTS 1, 2, 4 & 7 TO 14:

- 1 JIJO JOY,  
AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511



- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN  
- 110003
- 4 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 5 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 6 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 7 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 8 M/S.PENTA GRANITES,  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY., PIN - 678684
- 9 M/S.PEEJAY GRANITES,  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY., PIN - 678706
- 10 M/S.ALJOUF BLUE METALS,  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW., PIN - 679521
- 11 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD.,  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL.ADDL R10 TO  
ADDL R13 ARE IMPEADED AS PER THE ORDER DATED  
25/06/2025 IN I.A.NO.1/2025 IN WP(C)44547/2024, PIN -  
678101
- 12 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION NO.



KKD/CA/393/2019, KALATHINGALS, T.C. 27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT IS IMPEADED AS ADDL R14 AS PER  
THE ORDER DATED 25/06/2025 IN I.A.NO.5/2025 IN  
WP(C)44547/2024, PIN - 695564

BY ADVS.

SRI.V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2 AND R3

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R4

SRI.T.NAVEEN, SC, PCB FOR R5

SRI.K.N.ABHILASH FOR R6

SRI.RANJITH THAMPAN FOR R7

SRI.PHILIP J.VETTICKATTU FOR R8 TO R11

SRI.GEORGE POONTHOTTAM (SR.) FOR R12

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

W.A.NO.3146 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF

2024 OF THE HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

M/S.POWER STONE PRODUCTS  
KODIYATHOOR VILLAGE & PANCHAYAT, KOZHIKODE TALUK,  
KOZHIKODE DISTRICT, REPRESENTED BY ITS MANAGING  
PARTNER SRI. SUKUMARAN.E,, PIN - 673602

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENTS/PETITIONER & RESPONDENTS 1 TO 14:

- 1 JIJO JOY  
S/O.JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O.,  
PULINGOME VILLAGE, CHERUPUZHA PANCHAYAT, KANNUR  
DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN  
- 110003
- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF



- INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S PENTA FRANITES  
NEETHIPURAM ELAVAMPADAM P.O PALAKKAD REPRESENTED BY  
ITS MANAGING PARTNER, SRI P.J JOSHI, PIN - 678001
- 12 M/S.PEEJAY GRANITES  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY, PIN - 678706
- 13 M/S.ALJOUF BLUE METALS  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW., PIN - 680008
- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD.  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD - REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL., PIN - 679521
- 15 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION  
NO.KKD/CA/393/2019, KALATHINGALS, T.C.27/2184,



CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001

BY ADVS.

SRI.V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2

SR.GOVERNMENT PLEADER SRI.KANNAN FOR R3, R4, R6 AND R7

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

SRI.T.NAVEEN, SC, PCB FOR R8

SRI.K.N.ABHILASH FOR R9

SRI.RANJITH THAMPAN FOR R10

SRI.PHILIP J.VETTICKATTU FOR R12

SMT.SARITHA THOMAS FOR R15

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

W.A. NO.2377 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.25208 OF

2023 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

ANIL JOSPEH,  
AGED 53 YEARS  
S/O JOSEPH KUZHITHOTTU (HO), CHEMPANTHOTTY (P.O),  
KARAYATHUMCHAL, KANNUR, PIN - 670631

BY ADVS.  
SMT.SARITHA THOMAS  
SHRI.SAHL ABDUL KADER  
SRI.GEORGE POONTHOTTAM (SR.)

RESPONDENTS/RESPONDENTS:

- 1 THE UNION OF INDIA,  
REPRESENTED BY ITS SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110993
- 2 THE STATE OF KERALA,  
REPRESENTED BY PRINCIPAL SECRETARY, DEPARTMENT OF  
ENVIRONMENT, SECRETARIATE, THIRUVANANTHAPURAM, PIN -  
695001
- 3 THE PRINCIPAL SECRETARY,  
DEPARTMENT OF MINING AND GEOLOGY, SECRETARIATE,  
THIRUVANANTHAPURAM, PIN - 695001



WA NO. 2330 OF 2025 and conne. cases 30

- 4 THE DISTRICT GEOLOGIST,  
CIVIL STATION, KANNUR, PIN - 670002
- 5 THE DIRECTOR MINING AND GEOLOGY,  
KESAVADASAPURAM, THIRUVANANTHAPURAM, PIN - 695004
- 6 THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001

BY ADVS.  
GOVERNMENT PLEADER  
SHRI.S.KANNAN, SENIOR G.P.  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5  
SRI.GEORGE POONTHOTTAM(SR.)

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

W.A.NO.2382 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.21091 OF

2024 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. K.V. BLUE METALS,  
T.C. 36/999, T.R. SUKUMARAN NAIR, ROAD, PERUMTHANNI,  
THIRUVANANTHAPURAM. REPRESENTED BY ITS MANAGING  
PARTNER, SRI. R.J. KARUNANIDHI, PIN - 695008

BY ADVS.  
SRI.ENOCH DAVID SIMON JOEL  
SRI.S.SREEDEV  
SRI.RONY JOSE  
SHRI.LEO LUKOSE  
SRI.KAROL MATHEWS SEBASTIAN ALENCHERRY  
SHRI.DERICK MATHAI SAJI  
SHRI.KARAN SCARIA ABRAHAM

RESPONDENTS/RESPONDENTS:

- 1 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT,  
FORESTS AND CLIMATE CHANGE, INDIRA PARYAVARAN, HAWAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 2 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001



WA NO. 2330 OF 2025 and conne. cases 32

- 3 THE DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, PATTOM P.O,  
THIRUVANANTHAPURAM, PIN - 695004
- 4 THE DISTRICT GEOLOGIST,  
DEPARTMENT OF MINING AND GEOLOGY, DISTRICT OFFICE,  
PATTOM P.O, THIRUVANANTHAPURAM, PIN - 695004
- 5 THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
K.S.R.T.C BUS TERMINAL COMPLEX, 4TH FLOOR, THAMPANOR,  
THIRUVANANTHAPURAM, REPRESENTED BY ITS MEMBER  
SECRETARY, PIN - 695001
- 6 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, PLAMOODU, PATTOM P.O,  
THIRUVANANTHAPURAM, REPRESENTED BY ITS ENVIRONMENTAL  
ENGINEER, PIN - 695004
- 7 KARAVARAM GRAMA PANCHAYAT,  
KARAVARAM P.O, THIRUVANANTHAPURAM, REPRESENTED BY ITS  
SECRETARY, PIN - 695605

BY ADVS.

SHRI.BIJU BALAKRISHNAN, SC, KARAVARAM GRAMA PANCHAYAT.  
SRI.V.HARISH FOR R1

SR.GOVERNMENT PLEADER SRI.KANNAN FOR R2 TO R4

SRI.T.NAVEEN, SC, PCB FOR R5

SRI.K.N.ABHILASH FOR R6

SRI.RANJITH THAMPAN FOR R7

SRI.PHILIP J.VETTICKATTU FOR R8 TO R11

SRI. GEORGE POONTHOTTAM (SR.) FOR R12

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R13

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

W.A.NO.2383 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.6535 OF  
2025 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. PPK GRANITES & CRUSHER PRODUCTS (P) LTD.,  
CHUNANGAD P.O, OTTAPALAM, PALAKKAD REPRESENTED BY ITS  
DIRECTOR SRI. SHIJU S, PIN - 679511

BY ADVS.  
SRI.ENOCH DAVID SIMON JOEL  
SRI.S.SREEDEV  
SRI.RONY JOSE  
SHRI.LEO LUKOSE  
SRI.KAROL MATHEWS SEBASTIAN ALENCHERRY  
SHRI.DERICK MATHAI SAJI  
SHRI.KARAN SCARIA ABRAHAM  
SHRI.ITTOOP JOY THATTIL

RESPONDENTS/RESPONDENTS:

- 1 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT,  
FORESTS AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAWAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 2 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001



- 3 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY,  
PALAKKAD, PIN - 676014
- 4 THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
K.S.R.T.C BUS TERMINAL COMPLEX, 4TH FLOOR, THAMPANOR,  
THIRUVANANTHAPURAM REPRESENTED BY ITS MEMBER  
SECRETARY, PIN - 695001
- 5 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, KENATHUPARAMBU, KUNATHURMEDU,  
PALAKKAD REPRESENTED BY ITS ENVIRONMENTAL ENGINEER,  
PIN - 678001
- 6 AMBALAPPARA GRAMA PANCHAYAT,  
AMBALAPPARA, PALAKKAD REPRESENTED BY ITS SECRETARY,  
PIN - 679512

BY ADVS.

SRI.K.S.BHARATHAN FOR R1  
SR.GOVERNMENT PLEADER SRI.KANNAN FOR R2 AND R3  
SRI.T.NAVEEN, SC, PCB FOR R5  
SRI.K.N.ABHILASH FOR R6  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R4

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

W.A.NO.2421 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.4121 OF

2023 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

MANNARKKAD TALUK KARINKAL QUARRY OPERATORS VYAVASAYA  
SAHAKARANA SANGAM LTD  
AGED 47 YEARS  
SIND(P)179, PULLISSERY P.O, MANNARKKAD, PALAKKAD,  
REPRESENTED BY ITS PRESIDENT SAKKARAIYA C.H, PIN -  
678582

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENTS/RESPONDENTS:

- 1 THE GEOLOGIST,  
DISTRICT OFFICE OF THE DEPARTMENT OF MINING AND  
GEOLOGY, PALAKKAD, PIN - 678014
- 2 THE DIRECTOR,  
MINING AND GEOLOGY DIRECTORATE, KESAVADASAPURAM,  
PATTOM PALACE P.O, TRIVANDRUM, PIN - 695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001
- 4 UNION OF INDIA,  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARAYAVAEAN BHAVAN, JORBAGH ROAD, NEW DELHI



WA NO. 2330 OF 2025 and conne. cases 36

REPRESENTED BY ITS DIRECTOR, PIN - 110993

BY ADV SHRI.C.P.MAHESH, CGC FOR R4  
SR.GOVERNMENT PLEADER SRI.KANNAN FOR R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

W.A.NO.2423 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.31513 OF

2023 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. SUPER SANDS,  
1/368-2, KALLOOKKARAN BUILDING, PEECHANIKKAD,  
PULIYANAM P.O., ANGAMALY, ERNAKULAM DISTRICT,  
REPRESENTED BY ITS MANAGING PARTNER SRI. K.P. JOY, PIN  
- 683572

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENTS/RESPONDENTS:

- 1 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA),  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001
- 2 THE GEOLOGIST,  
DISTRICT OFFICE OF MINING AND GEOLOGY, CIVIL STATION,  
MANJERI P.O., MALAPPURAM DISTRICT, PIN - 676121
- 3 THE DIRECTOR,  
MINING AND GEOLOGY, DIRECTORATE, KESAVADASAPURAM,  
PATTOM PALACE P O, TRIVANDRUM, PIN - 695004
- 4 THE KERALA STATE POLLUTION CONTROL BOARD,  
PALAKKAD HIGHWAY, UP HILL, MALAPPURAM, REPRESENTED BY  
ITS ENVIRONMENTAL ENGINEER, PIN - 676505



- 5 UNION OF INDIA,  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR, PIN - 110993
- 6 STATE OF KERALA,  
REPRESENTED BY THE CHIEF SECRETARY, SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 7 UNION OF INDIA,  
MINISTRY OF MINES, 3 RD FLOOR, A WING, SHASTRI BHAVAN,  
NEW DELHI, REPRESENTED BY ITS SECRETARY, PIN - 110001

SRI.K.S.BHARATHAN FOR R5 TO R7  
SR.GOVERNMENT PLEADER SRI.KANNAN FOR R2, R3 & R6  
SRI.T.NAVEEN, SC, PCB FOR R4  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R1

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO.2426 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.26690 OF

2023 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

SRI. RAJAN K. ,  
AGED 50 YEARS  
KANDATHIL HOUSE, PARAVOOR, PANAPPUZHA P.O., KANNUR  
DISTRICT, PIN - 670306

BY ADV SHRI.PHILIP J. VETTICKATTU

RESPONDENTS/RESPONDENTS:

- 1 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING &GEOLOGY, CIVIL  
STATION, VIDYANAGAR, KASARAGOD, PIN - 671123
- 2 THE DIRECTOR,  
MINING AND GEOLOGY DIRECTORATE, KESAVADASAPURAM,  
PATTOM PALACE P O, TRIVANDRUM, PIN - 695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA) ,  
REPRESENTED BY ITS MEMBER SECRETARY, 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANTHAPURAM, PIN - 695001
- 4 UNION OF INDIA,  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR, PIN - 110993



WA NO. 2330 OF 2025 and conne. cases 40

5 UNION OF INDIA,  
MINISTRY OF MINES, 3RD FLOOR, A WING, SHASTRI BHAVAN,  
NEW DELHI, REPRESENTED BY ITS SECRETARY, PIN - 110001

BY ADVS.

SHRI.PRAVEEN K.S., CGC FOR R4 & R5  
SR.GOVERNMENT PLEADER SRI.KANNAN FOR R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



WA NO. 2330 OF 2025 and conne. cases 41

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&amp;

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947W.A.NO.2427 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.7516 OF

2024 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

SRI K.V MOHAMEDALI,  
AGED 51 YEARS  
S/O SAIDALAVI HAJI, PROPRIETOR OF M/S. ERNAD GRANITE,  
INDUSTRIES, KIZHAKKUMPARAMBA, PANTHALLUR P.O  
MALAPPURAM, PIN - 676521

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENTS/RESPONDENTS:

- 1 THE GEOLOGIST,  
DEPARTMENT OF MINING AND GEOLOGY, DISTRICT OFFICE,  
MINI CIVIL STATION, MANJERI, MALAPPURAM, PIN - 676517
- 2 THE DIRECTOR OF MINING AND GEOLOGY,  
PATTOM PALACE P O, TRIVANDRUM, PIN - 695004
- 3 STATE OF KERALA,  
REPRESENTED BY THE CHIEF SECRETARY, SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 4 KERALA STATE POLLUTION CONTROL BOARD,  
KOZHIKODE - PALAKKAD HWY, UP HILL, MALAPPURAM, KERALA  
REPRESENTED BY ITS ENVIRONMENTAL ENGINEER, PIN -  
676505



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- 5 THE SECRETARY,  
ANAKKAYAM GRAMA PANCHAYAT, WARD NO.14, MALAPPURAM-  
MANJERI ROAD, ANAKKAYAM, MALAPPURAM, PIN - 676509
- 6 ANAKKAYAM GRAMA PANCHAYAT,  
WARD NO.14, MALAPPURAM-MANJERI ROAD, ANAKKAYAM,  
MALAPPURAM. REPRESENTED BY ITS SECRETARY, PIN - 676509
- 7 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA),  
4 TH FLOOR, KSRTC BUS TERMINAL COMPLEX,  
THIRUVANANTHAPURAM, REPRESENTED BY ITS MEMBER  
SECRETARY, PIN - 695001
- 8 MINISTRY OF ENVIRONMENT,  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JOBAGH ROAD, NEW DELHI, REPRESENTED BY ITS DIRECTOR.,  
PIN - 110993
- 9 UNION OF INDIA,  
MINISTRY OF MINES, 3 RD FLOOR, A WING, SHASTRI BHAVAN,  
NEW DELHI REPRESENTED BY ITS SECRETARY, PIN - 110001

BY ADV SHRI.T.C.KRISHNA, SENIOR PANEL COUNSEL FOR R8  
& R9  
SR.GOVERNMENT PLEADER SRI.KANNAN FOR R1 TO R3  
SRI.T.NAVEEN, SC, PCB FOR R4  
SRI.K.N.ABHILASH FOR R5 & R6  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R7

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

W.A.NO.2438 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.15677 OF

2024 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S VISMAYA ROCKS PVT. LTD.,  
KARTHIKA, KUTTIKKADU P.O, KADAKKAL, KOLLAM DISTRICT,  
REPRESENTED BY ITS MANAGING DIRECTOR, SHRI. M.K BIJU,  
PIN - 691536

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENTS/RESPONDENTS:

- 1 THE GEOLOGIST,  
DISTRICT OFFICE, OFFICE OF MINING & GEOLOGY, KOLLAM,  
PIN - 691002
- 2 THE DIRECTOR,  
MINING AND GEOLOGY DIRECTORATE, KESAVADASAPURAM,  
PATTOM PALACE P O, TRIVANDRUM, PIN - 695004
- 3 STATE OF KERALA,  
REPRESENTED BY THE CHIEF SECRETARY, SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 4 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001
- 5 MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,



INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR, PIN - 110993

6 UNION OF INDIA,  
MINISTRY OF MINES, 3RD FLOOR, A WING, SHASTRI BHAVAN,  
NEW DELHI, REPRESENTED BY ITS SECRETARY, PIN - 110001

BY ADV SHRI.MANOJ KUMAR K.G., CGC FOR R5 & R6  
SR.GOVERNMENT PLEADER SRI.KANNAN FOR R1 TO R3  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R4

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

W.A.NO.3160 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF

2024 OF THE HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

M/S. KNRC HOLDINGS & INVESTMENTS  
PVT. LTD, KNR HOUSE, 4 TH FLOOR, FLAT NO. 114, PHASE-  
1. KAVURI HILLS, HYDERABAD, TELANGANA REPRESENTED BY  
ITS DIRECTOR/AUTHORISED REPRESENTATIVE SRI. V.  
VENGUGOPAL REDDY., PIN - 500033

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/PETITIONER & RESPONDENTS:

- 1 JIJO JOY,  
AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN  
- 110003



- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN -  
695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S.PENTA GRANITES,  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY, PIN - 678001
- 12 M/S.PEEJAY GRANITES  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY, PIN - 678706
- 13 M/S.ALJOUF BLUE METALS  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW, PIN - 680008
- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD.  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL, PIN - 679521
- 15 QUARRY EC HOLDERS' ASSOCIATION



KERALA STATE COMMITTEE, REGISTRATION  
NO.KKD/CA/393/2019, KALATHINGALS, T.C.27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001

ADVS. SRI.HARISH FOR R1  
SRI.K.S.BHARATHAN FOR R2 & R3  
SR.GOVERNMENT PLEADER SRI.KANNAN FOR R4, R6 & R7  
SRI.T.NAVEEN, SC, PCB FOR R8  
SRI.K.N.ABHILASH FOR R9  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5  
SRI.RANJITH THAMPAN, SR. COUNSEL  
SRI.V.M.KRISHNAKUMAR FOR R10  
SRI.PHILIP J VETTICKATTU FOR R11 TO R14  
SRI.GEORGE POONTHOTTAM, SR. COUNSEL  
SMT.SARITHA THOMAS FOR R15.

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

W.A.NO.3153 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF  
2024 OF THE HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

DINESHMON N.T  
AGED 49 YEARS  
PROPRIETOR, M/S.RUDRA GRANITES, NEENDUTHALAKKAL HOUSE,  
KUNDUKADU P.O., MUTTIKKAL, THRISSUR, PIN - 680028

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENTS/PETITIONER & RESPONDENTS:

- 1 JIJO JOY, AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD,  
NEW DELHI, PIN - 110003
- 4 STATE OF KERALA,



- REPRESENTED BY THE SECRETARY, DEPARTMENT OF INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN - 695014
  - 6 DIRECTOR OF MINING AND GEOLOGY, DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM, THIRUVANANTHAPURAM, PIN - 695014
  - 7 THE GEOLOGIST, DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL STATION, KANNUR, PIN - 670002
  - 8 KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O., TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
  - 9 CHERUPUZHA GRAMA PANCHAYATH, CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS SECRETARY, PIN - 670511
  - 10 KABANI BLUE METALS PRIVATE LIMITED, REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O, THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING DIRECTOR, VIVEK VIJAYAN, PIN - 680641
  - 11 M/S.PENTA GRANITES NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED BY ITS MANAGING PARTNER, SRI.P.J. JOSHY., PIN - 678001
  - 12 M/S.PEEJAY GRANITES CHITTADI P.O., PALAKKAD, PINCODE - REPRESENTED BY ITS MANAGING PARTNER, SRI.P.J JOSHY, PIN - 678706
  - 13 M/S.ALJOUF BLUE METALS CHEROOR POST, THRISSUR, BY ITS MANAGING PARTNER SRI.ANIYAN MATHEW, PIN - 680008
  - 14 M/S.ROCKSHELL GRANITES AND SAND PVT CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD , REPRESENTED BY ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL., PIN - 679521
  - 15 QUARRY EC HOLDERS' ASSOCIATION KERALA STATE COMMITTEE, REGISTRATION



NO.KKD/CA/393/2019, KALATHINGALS, T.C.27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001

ADVS. SRI.HARISH FOR R1  
SRI.K.S.BHARATHAN FOR R2  
SR.GOVERNMENT PLEADER SRI.KANNAN FOR R3,R4, R6 & R7  
SRI.T.NAVEEN, SC, PCB FOR R8  
SRI.K.N.ABHILASH FOR R9  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5  
SRI.RANJITH THAMPAN, SR. COUNSEL  
SRI.V.M.KRISHNAKUMAR FOR R10  
SRI.PHILIP J VETTICKATTU FOR R11 TO R14  
SRI.GEORGE POONTHOTTAM, SR. COUNSEL  
SMT.SARITHA THOMAS FOR R15.

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2453 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.32545 OF

2023 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. MATHA INDUSTRIES,  
KOOMBARA BAZA P.O, KODARANHI, KOZHIKODE, REPRESENTD  
BY ITS MANAGING PARTNER, SRI. SHAJI MATHEW,  
KODARANHI, KOZHIKODE, REPRESENTED BY ITS MANAGING  
PARTNER SRI. SHAJI MATHEW, PIN - 673604

BY ADV SHRI.PHILIP J. VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE GEOLOGIST,  
DISTRICT OFFICE, MINING & GEOLOGY DEPARTMENT, CIVIL  
STATION, KOZHIKODE, PIN - 673020
- 2 THE DIRECTOR,  
MINING AND GEOLOGY, DIRECTORATE, KESAVADASAPURAM,  
PATTOM PALACE P O, TRIVANDRUM, PIN - 695004
- 3 KERALA STATE POLLUTION CONTROL BOARD,  
3 RD FLOOR, ZAMORIAN'S SQUARE BUILDING, LINK ROAD,  
PALAYAM, KOZHIKODE, REPRESENTED BY ITS ENVIRONMENTAL  
ENGINEER, PIN - 673002
- 4 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA),  
REPRESENTED BY ITS MEMBER SECRETARY, 4 TH FLOOR, KSRTC



BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001

- 5 STATE OF KERALA,  
REPRESENTED BY THE CHIEF SECRETARY, SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 6 UNION OF INDIA,  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR, PIN - 110993
- 7 UNION OF INDIA,  
MINISTRY OF MINES, 3 RD FLOOR, A WING, SHASTRI BHAVAN,  
NEW DELHI, REPRESENTED BY ITS SECRETARY., PIN - 110001

BY ADV SHRI.ACHUTH KRISHNAN R., CGC FOR R6 & R7

ADVS.

SR.GOVERNMENT PLEADER SRI.KANNAN FOR R1, R2 & R5  
SRI.T.NAVEEN, SC, PCB FOR R3  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R4

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2473 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.29463 OF

2023 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

SRI. P.K.SAINUDHEEN,  
AGED 62 YEARS  
PANAMBRA KOTTAPARAMBATH HOUSE, CHERUKAVU, AYIKKARAPADI  
P.O., MALAPPURAM DISTRICT, PIN - 673637

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE GEOLOGIST,  
OFFICE OF MINING & GEOLOGY, MINI CIVIL STATION,  
MANJERI, MALAPPURAM DISTRICT, PIN - 676121
- 2 THE DIRECTOR,  
MINING AND GEOLOGY, DIRECTORATE, KESAVADASAPURAM,  
PATTOM PALACE P O, TRIVANDRUM, PIN - 695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA),  
REPRESENTED BY ITS MEMBER SECRETARY, 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001
- 4 STATE OF KERALA,  
REPRESENTED BY THE CHIEF SECRETARY, SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001



WA NO. 2330 OF 2025 and conne. cases 54

- 5 UNION OF INDIA,  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR, PIN - 110993
- 6 UNION OF INDIA,  
MINISTRY OF MINES, 3RD FLOOR, A WING, SHASTRI BHAVAN,  
NEW DELHI, REPRESENTED BY ITS SECRETARY, PIN - 110001

BY ADVS.  
GOVERNMENT PLEADER SRI. KANNAN FOR R1, R2 & R4  
SHRI.P.R.AJITH KUMAR, CGC  
SHRI.S.KANNAN, SENIOR G.P.

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2482 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.28223 OF

2023 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. KNRC HOLDINGS & INVESTMENTS PVT. LTD,  
KNR HOUSE, 4TH FLOOR, FLAT NO. 114, PHASE-1. KAVURI  
HILLS, HYDERABAD, TELANGANA REPRESENTED BY ITS  
DIRECTOR/AUTHORISED REPRESENTATIVE SRI. V.VENGUGOPAL  
REDDY, PIN - 500033

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE GEOLOGIST,  
OFFICE OF MINING & GEOLOGY, MINI CIVIL STATION,  
MANJERI, MALAPPURAM DISTRICT, PIN - 676121
- 2 THE DIRECTOR,  
MINING AND GEOLOGY, DIRECTORATE,  
KESAVADASAPURAM,PATTOM PALACE P O, TRIVANDRUM, PIN -  
695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA) ,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001
- 4 STATE OF KERALA,  
REPRESENTED BY THE CHIEF SECRETARY, SECRETARIAT,



THIRUVANANTHAPURAM, PIN - 695001

- 5 UNION OF INDIA,  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR, PIN - 110993
- 6 UNION OF INDIA,  
MINISTRY OF MINES, 3RD FLOOR, A WING, SHASTRI BHAVAN,  
NEW DELHI, REPRESENTED BY ITS SECRETARY, PIN - 110001

BY ADV SMT.GOWRI MENON, CGC FOR R5 AND R6  
SR.GOVERNMENT PLEADER SRI.KANNAN FOR R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3 AND R4

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO.2484 OF 2025

AGAINST THE JUDGMENT DATED 15.09.2025 IN WP(C)NO.25905 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

DINESHMON N.T  
AGED 47 YEARS  
PROPRIETOR, M/S. RUDRA GRANITES, NEENDUTHALAKKAL  
HOUSE, KUNDUKADU PO, MUTTIKKAL, THRISSUR -680028

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE DISTRICT GEOLOGIST  
MINING & GEOLOGY DEPARTMENT, DISTRICT OFFICE,  
THRISSUR, MINI CIVIL STATION, 1ST FLOOR, CHEMPOOKAVU,  
THRISSUR - 680 020.
- 2 THE DIRECTOR  
MINING AND GEOLOGY DIRECTORATE, KESAVADASAPURAM,  
PATTOM P O, TRIVANDRUM., PIN - 695004
- 3 THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT  
AUTHORITY (SEIAA KERALA)  
KERALA), REPRESENTED BY ITS MEMBER SECRETARY, 4 TH  
FLOOR, KSRTC BUS TERMINAL COMPLEX, THIRUVANTHAPURAM,  
PIN - 695001
- 4 UNION OF INDIA,  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHALLENGE,



WA NO. 2330 OF 2025 and conne. cases 58

INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI 110  
993.

SR.GOVERNMENT PLEADER SRI.KANNAN FOR R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3  
BY ADV SMT.V.K.HEMA FOR R4

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:

:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2489 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.40727 OF

2024 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S POWER STONE PRODUCTS,  
KODIYATHOOR VILLAGE & PANCHAYAT, KOZHIKODE TALUK,  
KOZHIKODE DISTRICT. REPRESENTED BY ITS MANAGING  
PARTNER SRI.SUKUMARAN.E, PIN - 673602

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE GEOLOGIST,  
DISTRICT OFFICE, OFFICE OF MINING & GEOLOGY,  
KOZHIKODE, PIN - 673020
- 2 THE DIRECTOR,  
MINING AND GEOLOGY DIRECTORATE, KESAVADASAPURAM,  
PATTOM PALACE P.O, TRIVANDRUM, PIN - 695004
- 3 STATE OF KERALA,  
REPRESENTED BY THE CHIEF SECRETARY, SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 4 KERALA STATE POLLUTION CONTROL BOARD,  
3RD FLOOR, ZAMORIAN'S SQUARE BUILDING, LINK RD,  
PALAYAM, KOZHIKODE, KERALA, PIN - 673002
- 5 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY



(SEIAA KERALA),  
REPRESENTED BY ITS MEMBER SECRETARY, 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001

6 MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR, PIN - 110993

7 UNION OF INDIA,  
MINISTRY OF MINES, 3 RD FLOOR, A WING, SHASTRI BHAVAN,  
NEW DELHI. REPRESENTED BY ITS SECRETARY, PIN - 110001

BY ADVS.  
SR. GOVT. PLEADER SRI.KANNAN R1 TO R3  
SHRI.T. NAVEEN, SC, PCB FOR R4  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5  
BY ADV SRI.NAVANEETH.N.NATH FOR R6 AND R7

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



WA NO. 2330 OF 2025 and conne. cases 61

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&amp;

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947WA NO. 2494 OF 2025

AGAINST THE JUDGMENT DATED 24.09.2025 IN WP(C) NO.24450 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

MUBARAQ GRANITES  
WEST CHATHALLUR P.O, OTHAYI, MALAPPURAM DISTRICT,  
PIN:676541 REPRESENTED BY ITS MANAGING PARTNER  
A.M.MUHAMMED ALI, AGED 55 YEARS, S/O  
A.M.KUNHIMUHAMMED.

BY ADV SRI.K.M.SATHYANATHA MENON

RESPONDENT/RESPONDENTS:

- 1 THE STATE OF KERALA  
REPRESENTED BY CHIEF SECRETARY SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 2 THE KERALA STATE DISASTER MANAGEMENT AUTHORITY  
REPRESENTED BY ITS CONVENOR, OBSERVATORY HILLS, VIKAS  
BHAVAN P.O, THIRUVANANTHAPURAM, PIN - 695033
- 3 THE DISTRICT DISASTER MANAGEMENT AUTHORITY,  
REPRESENTED BY ITS CHAIRPERSON/DISTRICT COLLECTOR,  
COLLECTORATE, CIVIL STATION, UPHILL, MALAPPURAM, PIN:  
676122.
- 4 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, MINI  
CIVIL STATION MANJERI PO, MALAPPURAM PIN -676 121



5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA)  
KERALA,  
K.S.R.T.C BUS TERMINAL COMPLEX, 4TH FLOOR, THAMPANOR,  
THIRUVANANTHAPURAM, PIN: 695 001

BY ADVS.  
SR. GOVT. PLEADER SRI.KANNAN R1 TO R4  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2552 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.30474 OF

2024 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

GOWTHAM V. PAVITHRAN,  
PROPRIETOR, M/S. MEGHA GRANITES, VATTAPPARA HOUSE,  
KARATTUPALLIKARA, PERUMBAVOOR, ERNAKULAM, PIN - 683542

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT,  
FORESTS AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAWAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 2 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 3 THE DIRECTOR  
MINING AND GEOLOGY, DIRECTORATE, KESAVADASAPURAM,  
PATTOM P.O., THIRUVANANTHAPURAM, PIN - 695004
- 4 THE DISTRICT GEOLOGIST,  
DEPARTMENT OF MINING AND GEOLOGY, DISTRICT OFFICE,  
CIVIL STATION, ERNAKULAM, PIN - 682030



5 THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
K.S.R.T.C BUS TERMINAL COMPLEX, 4TH FLOOR, THAMPANOR,  
THIRUVANANTHAPURAM. REPRESENTED BY ITS MEMBER  
SECRETARY, PIN - 695001

BY ADV SRI.R.PREM SANKAR

BY ADVS.  
SR. GOVT. PLEADER SRI.KANNAN R2 & R3  
SRI.K.S.BHARATHAN FOR R1  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2560 OF 2025

AGAINST THE JUDGMENT DATED 24.09.2025 IN WP(C) NO.28573 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. EVER ONE PROPERTIES INDIA PVT. LTD.  
PAREEKANNI P.O., KOTHAMANGALAM, ERNAKULAM REPRESENTED  
BY ITS MANAGING DIRECTOR, K.M.ABDUL RASHEED., PIN -  
686691

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE GEOLOGIST  
DISTRICT OFFICE, ERNAKULAM, CIVIL STATION, KAKKANAD,  
PIN - 682030
- 2 THE DIRECTOR  
MINING AND GEOLOGY DIRECTORATE, KESAVADASAPURAM,  
PATTOM PALACE P O, TRIVANDRUM, PIN - 695004
- 3 THE KERALA STATE POLLUTION CONTROL BOARD  
ERNAKULAM, DO-2, ERNAKULAM, REPRESENTED BY ITS  
ENVIRONMENTAL ENGINEER, KADAVANTHARA, GANDHI NAGAR,  
ERNAKULAM, PIN - 682020
- 4 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA),  
REPRESENTED BY ITS MEMBER SECRETARY, 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001



5 UNION OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHALLENGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI  
REPRESENTED BY ITS DIRECTOR., PIN - 110993

BY ADVS.  
SR. GOVT. PLEADER SRI.KANNAN R1 & R2  
SHRI.T. NAVEEN, SC, PCB FOR R3  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R4  
SRI.PREMSANKAR R. FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 3145 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF

2024 OF THE HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

GOWTHAM V. PAVITHRAN  
AGED 29 YEARS  
PROPRIETOR, M/S.MEGHA GRANITES, VATTAPPARA HOUSE,  
KARATTUPALLIKKARA, PERUMBAVOOR, ERNAKULAM, PIN -  
683542

BY ADVS.  
SHRI.PHILIP J.VETTICKATTU  
SMT.NEENU BERNATH  
SHRI.SAJU S. DOMINIC

RESPONDENT/PETITIONER AND RESPONDENTS:

- 1 JIJO JOY, AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,



- MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN  
- 110003
- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN -  
695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S.PENTA GRANITES  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY., PIN - 678001
- 12 M/S.PEEJAY GRANITES  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY., PIN - 678706
- 13 M/S.ALJOUF BLUE METALS  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW., PIN - 680008
- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD.



CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD, REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL, PIN - 679521

- 15 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION  
NO.KKD/CA/393/2019, KALATHINGALS, T.C.27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001

BY ADVS.

SRI.V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2

SR. GOVT. PLEADER SRI.KANNAN R3, R4, R6 AND R7

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

SHRI.T. NAVEEN, SC, PCB FOR R8

SHRI.K.N.ABHILASH FOR R9

SRI.V.M.KRISHNAKUMAR FOR R10

SRI RANJITH THAMPAN (SENIOR COUNSEL)

SRI.PHILIP J. VETTICKATTU FOR R12

SMT. SARITHA THOMAS FOR R15

SRI.GEORGE POONTHOTTAM (SENIOR COUNSEL)

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2567 OF 2025

AGAINST THE JUDGMENT DATED 24.09.2025 IN WP(C) NO.31614 OF  
2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. PULLANCHERY GRANITE INDUSTRIES,  
PULLANCHERY P.O., MANJERI, MALAPPURAM, REPRESENTED BY  
ITS MANAGING PARTNER, SRI.V.HASHIM., PIN - 676122

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE GEOLOGIST  
DISTRICT OFFICE, MALAPPURAM, MINI CIVIL STATION,  
MANJERI, MALAPPURAM, PIN - 678122
- 2 THE DIRECTOR  
MINING AND GEOLOGY DIRECTORATE, KESAVADASAPURAM,  
PATTOM PALACE P O, TRIVANDRUM, PIN - 695004
- 3 THE KERALA STATE POLLUTION CONTROL BOARD  
MALAPPURAM, KOZHIKODE - PALAKKAD HWY, UP HILL,  
MALAPPURAM, REPRESENTED BY ITS ENVIRONMENTAL  
ENGINEER., PIN - 676505
- 4 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA)  
REPRESENTED BY ITS MEMBER SECRETARY, 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001



WA NO. 2330 OF 2025 and conne. cases 71

5 UNION OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR, PIN - 110993

BY ADVS.

SR. GOVT. PLEADER SRI.KANNAN R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R4  
SHRI.T. NAVEEN, SC, PCB FOR R3  
BY ADV SHRI.P.R.AJITH KUMAR, CGC, FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 3148 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF

2024 OF THE HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

M/S. EVER ONE PROPERTIES INDIA PVT. LTD  
PAREEKANNI P.O., KOTHAMANGALAM, ERNAKULAM REPRESENTED  
BY ITS MANAGING DIRECTOR, K.M.ABDUL RASHEED., PIN -  
686691

BY ADVS.  
SHRI.PHILIP J.VETTICKATTU  
SHRI.SAJU S. DOMINIC  
SMT.NEENU BERNATH

RESPONDENT/RESPONDENTS:

- 1 JIJO JOY,  
AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,



- INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN - 110003
- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN -  
695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S.PENTA GRANITES  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J.JOSHY, PIN - 678001
- 12 M/S.PEEJAY GRANITES  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY., PIN - 678706
- 13 M/S.ALJOUF BLUE METALS  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW., PIN - 680008
- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD, REPRESENTED BY



ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL., PIN - 679521

- 15 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION  
NO.KKD/CA/393/2019, KALATHINGALS, T.C.27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001

BY ADVS.

SRI.V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2

SR. GOVT. PLEADER SRI.KANNAN R3, R4, R6 AND R7

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

SHRI.T. NAVEEN, SC, PCB FOR R8

SHRI.K.N.ABHILASH FOR R9

SRI.V.M.KRISHNAKUMAR FOR R10

SRI RANJITH THAMPAN (SENIOR COUNSEL)

SRI.PHILIP J. VETTICKATTU FOR R11 TO R14

SMT. SARITHA THOMAS FOR R15

SRI.GEORGE POONTHOTTAM (SENIOR COUNSEL)

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2573 OF 2025

AGAINST THE JUDGMENT DATED 24.09.2025 IN WP(C) NO.40292 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. WAYANAD GRANITES,  
PINANGODE POST, KALPETTA, WAYANAD KERALA REPRESENTED  
BY ITS MANAGING PARTNER, PIN - 673121

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE GEOLOGIST  
DISTRICT OFFICE DEPARTMENT OF MINING AND GEOLOGY,  
MEENANGADI, WAYAND, PIN - 673591
- 2 THE DIRECTOR  
MINING AND GEOLOGY DIRECTORATE, KESAVADASAPURAM,  
PATTOM PALACE P O, TRIVANDRUM, PIN - 695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA)  
REPRESENTED BY ITS MEMBER SECRETARY, 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANTHAPURAM, PIN - 695001
- 4 UNION OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI  
REPRESENTED BY ITS SECRETARY, PIN - 110993



WA NO. 2330 OF 2025 and conne. cases 76

BY ADVS.

SR. GOVT. PLEADER SRI.KANNAN R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3  
SRI.K.S.BHARATHAN, FOR R4

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 3159 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF  
2024 OF THE HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

M/S. PULLANCHERRY GRANITE INDUSTRIES  
PULLANCHERY P.O., MANJERI, MALAPPURAM, REPRESENTED BY  
ITS MANAGING PARTNER, SRI.V.HASHIM, PIN - 671122

BY ADVS.  
SHRI.PHILIP J.VETTICKATTU  
SMT.NEENU BERNATH  
SHRI.SAJU S. DOMINIC

RESPONDENTS/RESPONDENTS:

- 1 JIJO JOY  
S/O.JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O.,  
PULINGOME VILLAGE, CHERUPUZHA PANCHAYAT, KANNUR  
DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN



WA NO. 2330 OF 2025 and conne. cases 78

- 110003

- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN -  
695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S.PENTA GRANITES  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY., PIN - 678001
- 12 M/S.PEEJAY GRANITES  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY., PIN - 678706
- 13 M/S.ALJOUF BLUE METALS  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW, PIN - 680008
- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL., PIN - 679521



15 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION  
NO.KKD/CA/393/2019, KALATHINGALS, T.C.27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001

BY ADVS.

SRI.V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2 AND R3

SR. GOVT. PLEADER SRI.KANNAN R4, R6 R7

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

SHRI.T. NAVEEN, SC, PCB FOR R8

SHRI.K.N.ABHILASH FOR R9

SRI.V.M.KRISHNAKUMAR FOR R10

SRI RANJITH THAMPAN (SENIOR COUNSEL)

SRI.PHILIP J. VETTICKATTU FOR R11 TO R14

SMT. SARITHA THOMAS FOR R15

SRI.GEORGE POONTHOTTAM (SENIOR COUNSEL)

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2604 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.7763 OF

2024 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. POABS GRANITES PRIVATE LTD,  
KUTTOOR P.O., THIRUVALLA, PATHANAMTHITTA, REPRESENTED  
BY ITS DIRECTOR MR. JOSEPH JACOB, PIN - 689106

BY ADV SHRI.N.JAMES KOSHY

RESPONDENT/RESPONDENTS:

- 1 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA),  
REPRESENTED BY ITS MEMBER SECRETARY, 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001
- 2 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY,  
THIRUVANANTHAPURAM, PIN - 695004
- 3 THE DIRECTOR,  
MINING AND GEOLOGY DIRECTORATE, KESAVADASAPURAM,  
PATTOM PALACE P O, TRIVANDRUM, PIN - 695004
- 4 THE POLLUTION CONTROL BOARD,  
TRIVANDRUM, REPRESENTED BY THE ENVIRONMENTAL ENGINEER,  
PIN - 695004
- 5 UNION OF INDIA,



WA NO. 2330 OF 2025 and conne. cases 81

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI  
REPRESENTED BY ITS SECRETARY, PIN - 110993

BY ADVS.

SR. GOVT. PLEADER SRI.KANNAN R2 AND R3  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R1  
SHRI.T. NAVEEN, SC, PCB FOR R4  
SMT.SUBHALEKSHMI FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 3158 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF  
2024 OF THE HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

SRI.P.K.SAINUDHEEN  
AGED 64 YEARS  
PANAMBRA KOTTAPARAMBATH HOUSE, CHERUKAVU, AYIKKARAPADI  
P.O, MALAPPURAM DISTRICT, PIN - 673637

BY ADVS.  
SHRI.PHILIP J.VETTICKATTU  
SMT.NEENU BERNATH

RESPONDENT/RESPONDENTS:

- 1 JIJO JOY  
S/O.JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O.,  
PULINGOME VILLAGE, CHERUPUZHA PANCHAYAT, KANNUR  
DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
PIN - 110003



- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN -  
695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S. PENTA GRANITES  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY., PIN - 678001
- 12 M/S.PEEJAY GRANITES  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY., PIN - 678706
- 13 M/S. ALJOUF BLUE METALS  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW, PIN - 680008
- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD.  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD -REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL., PIN - 679521



15 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION  
NO.KKD/CA/393/2019, KALATHINGALS, T.C.27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001

BY ADVS.

SRI.V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2 AND R3

SR. GOVT. PLEADER SRI.KANNAN R4, R6 AND R7

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

SHRI.T. NAVEEN, SC, PCB FOR R8

SHRI.K.N.ABHILASH FOR R9

SRI.V.M.KRISHNAKUMAR FOR R10

SRI RANJITH THAMPAN (SENIOR COUNSEL)

SRI.PHILIP J. VETTICKATTU FOR R11 TO R14

SMT. SARITHA THOMAS FOR R15

SRI.GEORGE POONTHOTTAM (SENIOR COUNSEL)

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2681 OF 2025

AGAINST THE JUDGMENT DATED 03.11.2025 IN WP(C) NO.25721 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

IMMANUEL CRUSHERS & MINES (P) LTD  
34/316, PIPE LINE ROAD, PADIVATTOM, EDAPPALLY P.O.  
ERNAKULAM. REPRESENTED BY ITS DIRECTOR SRI.TOMY  
JOSEPH, PIN - 682024

BY ADVS.  
SRI.ENOCH DAVID SIMON JOEL  
SRI.S.SREEDEV  
SRI.RONY JOSE  
SHRI.LEO LUKOSE

RESPONDENT/RESPONDENTS:

- 1 UNION OF INDIA  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT,  
FORESTS AND CLIMATE CHANGE, INDIRA PARYAVARANBHAWAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 2 STATE OF KERALA  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 3 THE DISTRICT GEOLOGIST  
DEPARTMENT OF MINING AND GEOLOGY, DISTRICT OFFICE,



WA NO. 2330 OF 2025 and conne. cases 86

PALAKKAD, PIN - 678014

- 4 THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
K.S.R.T.C BUS TERMINAL COMPLEX, 4THFLOOR, THAMPANOR,  
THIRUVANANTHAPURAM REPRESENTED BY ITS MEMBER  
SECRETARY, PIN - 695001

BY ADV  
SMT.SREELAKSHMI SURESH, CGC FOR R1  
SR. GOVT. PLEADER SRI.KANNAN R2 AND R3  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R4

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2683 OF 2025

AGAINST THE JUDGMENT DATED 03.11.2025 IN WP(C) NO.22497 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. TMT GRANITES PVT. LTD.  
MANGALAM DAM P.O, PALAKKAD. REPRESENTED BY ITS  
MANAGING DIRECTOR SRI. TOM GEORGE, PIN - 678706

BY ADVS.  
SRI.ENOCH DAVID SIMON JOEL  
SRI.S.SREEDEV  
SRI.RONY JOSE  
SHRI.LEO LUKOSE  
SRI.KAROL MATHEWS SEBASTIAN ALENCHERRY  
SHRI.DERICK MATHAI SAJI  
SHRI.KARAN SCARIA ABRAHAM  
SHRI.RINOY INNOCENT  
SHRI.AADITHYA S.R.

RESPONDENT/RESPONDENTS:

- 1 UNION OF INDIA  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT,  
FORESTS AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAWAN,  
JORBAGH ROAD NEW DELHI, PIN - 110003
- 2 STATE OF KERALA  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF



INDUSTRIES, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001

- 3 THE DISTRICT GEOLOGIST  
DEPARTMENT OF MINING AND GEOLOGY, DISTRICT OFFICE,  
PALAKKAD, PIN - 678014
- 4 THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
K.S.R.T.C BUS TERMINAL COMPLEX, 4TH FLOOR, THAMPANOR,  
THIRUVANANTHAPURAM REPRESENTED BY ITS MEMBER  
SECRETARY., PIN - 695001

BY ADV  
SMT.ANJU DIVAKAR, CGC FOR R1  
SR. GOVT. PLEADER SRI.KANNAN R2 AND R3  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R4

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2687 OF 2025

AGAINST THE JUDGMENT DATED 03.11.2025 IN WP(C) NO.18280 OF  
2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. MALABAR BRICKS AND METALS  
AGED 51 YEARS  
M/S.MALABAR BRICKS AND METALS, POOVATHIKAL ARECODE,  
MALAPPURAM DISTRICT, REPRESENTED BY ITS MANAGING  
PARTNER AZAD.M.M AGED 51, S/O.M.C.MUHAMMAD ,  
MUSLIARAKATH HOUSE KOODARANHI.P.O, KOZHIKODE DISTRICT,  
PIN - 673639

BY ADV SRI.S.K.SAJU

RESPONDENT/RESPONDENTS:

- 1 THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA)  
THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA), KERALA, REPRESENTED BY ITS SECRETARY,  
K.S.R.T.C BUS TERMINAL COMPLEX, 4TH FLOOR, THAMPANOOR,  
THIRUVANANTHAPURAM, PIN - 695001
- 2 THE GEOLOGIST  
2. THE GEOLOGIST, DISTRICT OFFICE OF MINING AND  
GEOLOGY MINI CIVIL STATION, MANJERI, PIN - 676121

BY ADVS.



WA NO. 2330 OF 2025 and conne. cases 90

SR. GOVT. PLEADER SRI.KANNAN FOR R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R1

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2703 OF 2025

AGAINST THE JUDGMENT DATED 06.11.2025 IN WP(C) NO.29452 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

DARSHAN GRANITES (P) LTD.,  
POTHUPARA, KULATHUMON P.O, KODAL, PATHANAMTHITTA,  
REPRESENTED BY ITS MANAGING DIRECTOR SRI. T.K.  
SUNDARESAN, PIN - 689693

BY ADVS.  
SRI.ENOCH DAVID SIMON JOEL  
SRI.S.SREEDEV  
SRI.RONY JOSE  
SHRI.LEO LUKOSE

RESPONDENT/RESPONDENTS:

- 1 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT,  
FORESTS AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAWAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 2 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 3 THE DISTRICT GEOLOGIST,



WA NO. 2330 OF 2025 and conne. cases 92

DEPARTMENT OF MINING AND GEOLOGY, DISTRICT OFFICE,  
PATHANAMTHITTA, PIN - 691523

4 THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
K.S.R.T.C BUS TERMINAL COMPLEX, 4TH FLOOR, THAMPANOR,  
THIRUVANANTHAPURAM, REPRESENTED BY ITS MEMBER  
SECRETARY, PIN - 695001

BY ADVS.  
SRI.K.S.BHARATHAN FOR R1  
SR. GOVT. PLEADER SRI.KANNAN FOR R2 AND R3  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R4

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2729 OF 2025

AGAINST THE JUDGMENT DATED 03.11.2025 IN WP(C) NO.28092 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

K.G.P. GRANITES  
RAVANANKUNNUPARA, NATTUKAL P.O., PALAKKAD REPRESENTED  
BY ITS MANAGING PARTNER., PIN - 678554

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE DISTRICT GEOLOGIST  
MINING &GEOLOGY DEPARTMENT, DISTRICT OFFICE, PALAKKAD,  
PIN - 678001
- 2 THE DIRECTOR OF MINING AND GEOLOGY  
KESAVADASAPURAM, PATTOM PALACE P O, TRIVANDRUM, PIN -  
695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA)  
REPRESENTED BY ITS MEMBER SECRETARY. 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001
- 4 UNION OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR, PIN - 110993



BY ADVS.

SHRI.VISHNU J., CGC FOR R4

SR. GOVT. PLEADER SRI.KANNAN FOR R1 AND R2

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 3157 OF 2025

AGAINST THE JUDGMENT DATED 03.11.2025 IN WP(C) NO.26136 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S.PARAMOUNT GRANITE  
11/780, ODUKOOR, CHITTADI ( P O ) , PALAKKAD DISTRICT,  
KERALA - REPRESENTED BY ITS MANAGING PARTNER, PIN -  
678706

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE DISTRICT GEOLOGIST  
MINING & GEOLOGY DEPARTMENT, DISTRICT OFFICE,  
PALAKKAD, PIN - 678001
- 2 THE DIRECTOR OF MINING AND GEOLOGY  
KESAVADASAPURAM, PATTOM PALACE P O, TRIVANDRUM, PIN -  
695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA)  
REPRESENTED BY ITS MEMBER SECRETARY. 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001
- 4 UNION OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR., PIN - 110993



5 THE SECRETARY  
VANDAZHI GRAMA PANCHAYAT, MUDAPPALLUR P.O., PALAKKAD,  
PIN - 678705

BY ADVS.  
SMT.GOWRI MENON, CGC, FOR R4  
SR. GOVT. PLEADER SRI.KANNAN FOR R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3  
SHRI.K.S.ARUNKUMAR FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 3152 OF 2025

AGAINST THE JUDGMENT DATED 30.10.2025 IN WP(C) NO.29026 OF  
2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. ERNAD GRANITES PVT. LTD.  
U.K.PADI, VELLILA P.O., MALAPPURAM - REPRESENTED BY  
ITS MANAGING DIRECTOR, PIN - 679324

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE DISTRICT GEOLOGIST,  
DISTRICT OFFICE, MALAPPURAM, DEPARTMENT OF MINING &  
GEOLOGY, MINI CIVIL STATION, MANJERI P.O., MALAPPURAM,  
PIN - 676121
- 2 THE DIRECTOR OF MINING AND GEOLOGY  
KESAVADASAPURAM P.O., PATTOM PALACE P O, TRIVANDRUM,  
PIN - 695004
- 3 THE KERALA STATE POLLUTION CONTROL BOARD  
DISTRICT OFFICE, KOZHIKODE - PALAKKAD HIGHWAY, UP  
HILL, MALAPPURAM, PIN - 676505
- 4 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA)  
REPRESENTED BY ITS MEMBER SECRETARY. 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001



5 UNION OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR., PIN - 110993

BY ADV  
SMT.GOWRI MENON, CGC, FOR R5  
SR. GOVT. PLEADER SRI.KANNAN FOR R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R4  
SHRI.T. NAVEEN, SC, PCB FOR R3

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 3156 OF 2025

AGAINST THE JUDGMENT DATED 30.10.2025 IN WP(C) NO.30251 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S.NELLIKKUNNU GRANITE AND CRUSHERS (PVT) LTD.,  
VANNATHICHIRA P.O., KAVILUMPARA VIA, VATAKARA TALUK,  
KOZHIKODE DISTRICT, REPRESENTED BY ITS MANAGING  
DIRECTOR, SRI. RIYAS, PIN - 673513

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE GEOLOGIST  
DISTRICT OFFICE, OFFICE OF MINING & GEOLOGY,  
KOZHIKODE, PIN - 673513
- 2 THE DIRECTOR OF MINING AND GEOLOGY  
KESAVADASAPURAM P.O., PATTOM PALACE P O, TRIVANDRUM,  
PIN - 695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA)  
4 TH FLOOR, KSRTC BUS TERMINAL COMPLEX,  
THIRUVANANTHAPURAM, REPRESENTED BY ITS MEMBER  
SECRETARY., PIN - 695001
- 4 THE SECRETARY  
MARUTHONKARA GRAMA PANCHAYAT, MARUTHONKARA, KOZHIKODE,  
PIN - 673513



5 UNION OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN  
- 110993

BY ADVS.  
SR. GOVT. PLEADER SRI.KANNAN FOR R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3  
SHRI.CHITHRA CHANDRASEKHARAN, SC,  
MARUTHONKARA GRAMA PANCHAYAT FOR R4  
SMT.GOWRI MENON, CGC FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2820 OF 2025

AGAINST THE JUDGMENT DATED 03.11.2025 IN WP(C) NO.42123 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. POPULAR METALS,  
ERUMELI SOUTH VILLAGE, KANJIRAPPALLY TALUK, KOTTAYAM,  
REPRESENTED BY ITS MANAGING PARTNER, PIN - 686509

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE GEOLOGIST,  
MINING & GEOLOGY DEPARTMENT, DISTRICT OFFICE, CIVIL  
STATION, KOTTAYAM, PIN - 686002
- 2 THE DIRECTOR OF MINING AND GEOLOGY  
KESAVADASAPURAM, PATTOM PALACE P O, TRIVANDRUM, PIN -  
695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA)  
REPRESENTED BY ITS MEMBER SECRETARY. 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001
- 4 THE SECRETARY  
ERUMELI GRAMA PANCHAYAT, KOTTAYAM, PIN - 686509
- 5 UNION OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,



WA NO. 2330 OF 2025 and conne. cases 102

INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR, PIN - 110993

BY ADVS.

SR. GOVT. PLEADER SRI.KANNAN FOR R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3  
SMT.CHITHRA CHANDRASEKHARAN, SC, ERUMELY GRAMA  
PANCHAYAT FOR R4  
SHRI.VISHNU J., CGC FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 3161 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF

2024 OF THE HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

M/S. PEE GEE AGGREGATES PVT, LTD  
11/165, REPRESENTED BY ITS MANAGING DIRECTOR, NAVEEN  
MATHEW PHILIP AGED 41 YEARS, THEKKANEDUMPLACKAL,  
MALLAPPALLY WEST P.O., PATHANAMTHITTA, PIN - 689585

BY ADVS.  
SRI.P.HARIDAS  
SHRI.BIJU HARIHARAN  
SMT.SHIJIMOL M.MATHEW  
SRI.P.C.SHIJIN  
SMT.ROSHIN MARIAM JACOB  
SMT.AISWARYA RAJ

RESPONDENT/PETITIONER & RESPONDENTS:

- 1 JIJO JOY,  
AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003



- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN  
- 110003
- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN -  
695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S.PENTA GRANITES,  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY., PIN - 678684
- 12 M/S.PEEJAY GRANITES,  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY., PIN - 678706
- 13 M/S.ALJOUF BLUE METALS,  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW., PIN - 680008



- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD. ,  
CHOROTTOOR P.O. , OTTAPPALAM, PALAKKAD REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL.ADDL R10 TO  
ADDL R13 ARE IMPEADED AS PER THE ORDER DATED  
25/06/2025 IN I.A.NO.1/2025 IN WP(C)44547/2024, PIN -  
679521
- 15 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION NO.  
KKD/CA/393/2019, KALATHINGALS, T.C. 27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT IS IMPEADED AS ADDL R14 AS PER  
THE ORDER DATED 25/06/2025 IN I.A.NO.5/2025 IN  
WP(C)44547/2024, PIN - 695001

BY ADVS.

SRI.V.HARISH FOR R1  
SRI.K.S.BHARATHAN FOR R2 AND R3  
SR. GOVT. PLEADER SRI.KANNAN R4, R6 AND R7  
SHRI.K.N.ABHILASH FOR R9  
SHRI.T. NAVEEN, SC, PCB FOR R8  
SRI.V.M.KRISHNAKUMAR FOR R10  
SRI. RANJITH THAMPAN (SENIOR COUNSEL)  
SRI.PHILIP J. VETTICKATTU FOR R11 TO R14  
SMT. SARITHA THOMAS FOR R15  
SRI.GEORGE POONTHOTTAM (SENIOR COUNSEL)  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO.2828 OF 2025

AGAINST THE JUDGMENT DATED 03.11.2025 IN WP(C) NO.26121 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. PROFILE SANDS,  
KUMARANELLUR VILLAGE, KOZHIKODE TALUK, KOZHIKODE  
DISTRICT, REPRESENTED BY ITS MANAGING PARTNER, PIN -  
643602

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE DISTRICT GEOLOGIST  
MINING & GEOLOGY DEPARTMENT, DISTRICT OFFICE, CIVIL  
STATION, KOZHIKODE, PIN - 673020
- 2 THE DIRECTOR OF MINING AND GEOLOGY  
KESAVADASAPURAM, PATTOM PALACE P O, TRIVANDRUM, PIN -  
695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA)  
REPRESENTED BY ITS MEMBER SECRETARY. 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001
- 4 UNION OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR., PIN - 110993



BY ADVS.  
SHRI.VISHNU J., CGC FOR R4  
SR. GOVT. PLEADER SRI.KANNAN FOR R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2838 OF 2025

AGAINST THE JUDGMENT DATED 03.11.2025 IN WP(C) NO.23687 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. PEEJAY GRANITES  
CHITTADI P.O., PALAKKAD DISTRICT, REPRESENTED BY ITS  
MANAGING PARTNER, PIN - 678706

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE DISTRICT GEOLOGIST  
PALAKKAD DISTRICT, MINING & GEOLOGY DEPARTMENT, OFFICE  
OF THE DISTRICT GEOLOGIST, PALAKKAD, PIN - 678014
- 2 THE DIRECTOR  
MINING AND GEOLOGY, DIRECTORATE, KESAVADASAPURAM P.O.,  
PATTOM PALACE P O, TRIVANDRUM, PIN - 695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA  
4TH FLOOR, KSRTC BUS TERMINAL COMPLEX,  
THIRUVANANTHAPURAM, REPRESENTED BY ITS MEMBER  
SECRETARY., PIN - 695001
- 4 UNION OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,,  
PIN - 110993



BY ADVS.  
SR. GOVT. PLEADER SRI.KANNAN FOR R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3  
BY ADV SMT.LAKSHMI MEENAKSHI P.R. FOR R4

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 3151 OF 2025

AGAINST THE JUDGMENT DATED 03.11.2025 IN WP(C) NO.30954 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. DEEPAM GRANITES  
MURINGAMALA, VEMBALLUR, PALAKKAD DISTRICT, REPRESENTED  
BY ITS MANAGING PARTNER., PIN - 678502

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE GEOLOGIST  
DISTRICT OFFICE, OFFICE OF MINING & GEOLOGY, PALAKKAD,  
PIN - 678014
- 2 THE DIRECTOR OF MINING AND GEOLOGY  
KESAVADASAPURAM P.O., PATTOM PALACE P O, TRIVANDRUM,  
PIN - 695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA)  
4 TH FLOOR, KSRTC BUS TERMINAL COMPLEX,  
THIRUVANANTHAPURAM, REPRESENTED BY ITS MEMBER  
SECRETARY., PIN - 695001
- 4 UNION OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD,  
NEW DELHI, PIN - 110993



WA NO. 2330 OF 2025 and conne. cases 111

BY ADVS.  
SR. GOVT. PLEADER SRI.KANNAN FOR R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3  
BY ADV SRI.K.S.BHARATHAN FOR R4

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 2971 OF 2025

AGAINST THE JUDGMENT DATED 03.11.2025 IN WP(C) NO.31651 OF

2022 OF THE HIGH COURT OF KERALA

APPELLANT/PETITIONER:

M/S. SUPER GRANITES  
SANKARAMANGALAM P.O., PATTAMBI, PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER., PIN - 679309

BY ADV SHRI.PHILIP J.VETTICKATTU

RESPONDENT/RESPONDENTS:

- 1 THE DISTRICT GEOLOGIST  
MINING & GEOLOGY DEPARTMENT, DISTRICT OFFICE,  
PALAKKAD, PIN - 678041
- 2 THE DIRECTOR OF MINING AND GEOLOGY  
KESAVADASAPURAM, PATTOM PALACE P O, TRIVANDRUM, PIN -  
695004
- 3 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA KERALA)  
REPRESENTED BY ITS MEMBER SECRETARY. 4 TH FLOOR, KSRTC  
BUS TERMINAL COMPLEX, THIRUVANANTHAPURAM, PIN - 695001
- 4 UNION OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI,  
REPRESENTED BY ITS DIRECTOR., PIN - 110993



WA NO. 2330 OF 2025 and conne. cases 113

BY ADVS SMT.JOLIMA GEORGE, CGC FOR R4  
SR. GOVT. PLEADER SRI.KANNAN FOR R1 AND R2  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R3

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



WA NO. 2330 OF 2025 and conne. cases 114

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&amp;

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947WA NO. 3006 OF 2025AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF 2024  
OF HIGH COURT OF KERALAAPPELLANT/ADDITIONAL R11:M/S.PEEJAY GRANITE  
CHITTADI P.O., PALAKKAD DISTRICT, REPRESENTED BY ITS  
MANAGING PARTNER, PIN - 678706BY ADVS.  
SHRI.PHILIP J.VETTICKATTU  
SMT.NEENU BERNATH  
SHRI.SAJU S. DOMINIC  
SHRI.MANU SANTHOSHRESPONDENTS/PETITIONER & RESPONDENTS 1 TO 10 & 12 TO 15:

- 1 JIJO JOY,  
AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JOBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,



- INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN - 110003
- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN -  
695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S.PENTA GRANITES,  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J.JOSHY, PIN - 678001
- 12 M/S.ALJOUF BLUE METALS  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW., PIN - 680008
- 13 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD.  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL., PIN - 679521
- 14 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION



WA NO. 2330 OF 2025 and conne. cases 116

NO.KKD/CA/393/2019, KALATHINGALS, T.C.27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001

BY ADVS.

SRI.V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2 AND R3

SR. GOVT. PLEADER SRI.KANNAN R4, R6 AND R7

SHRI.K.N.ABHILASH FOR R9

SHRI.T. NAVEEN, SC, PCB FOR R8

SRI.V.M.KRISHNAKUMAR FOR R10

SRI. RANJITH THAMPAN (SENIOR COUNSEL)

SRI.PHILIP J. VETTICKATTU FOR R11 TO R14

SMT. SARITHA THOMAS FOR R15

SRI.GEORGE POONTHOTTAM (SENIOR COUNSEL)

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



WA NO. 2330 OF 2025 and conne. cases 117

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&amp;

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947WA NO. 3062 OF 2025

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.2053 OF 2023

OF HIGH COURT OF KERALA

APPELLANT/PETITIONER:

SAJEEV M.A., AGED 42 YEARS  
S/O.ABDULLKHADER, MUNDETH HOUSE, KALADY P.O.,  
MEKALADY, ERNAKULAM DISTRICT, SAJEEV M.A,  
S/O.ABDULLKHADER MUNDETH HOUSE, KALADY P.O., MEKALADY,  
ERNAKULAM DISTRICT, PIN - 683574

BY ADV SHRI.K.J.MANU RAJ

RESPONDENTS/RESPONDENTS:

- 1 STATE ENVIRONMRNTAL IMPACT ASSESSMENT AUTHORITY  
KERALA, K.S.R.T C.BUS TERMINAL COMPLEX, 4TH FLOOR,  
THAMPANOR, THIRUVANANATHAPURAM, REPRESENTED BY ITS  
MEMBER SECRETARY, PIN - 695001
- 2 THE DIRECTOR, DIRECTOR OF MINING & GEOLOGY,  
PATTON PALACE P.O., KESAVADASAPURAM,  
THIRUVANANATHAPURAM, PIN - 695004
- 3 DISTRICT GEOLOGIST,  
OFFICE OF THE DISTRICT GEOLOGIST, MINI CIVIL STATION  
MANJERI, MALAPPURAM, PIN - 676121

BY ADVS

SR. GOVT. PLEADER SRI.KANNAN FOR R2 AND R3  
SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R1



THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947

WA NO. 89 OF 2026

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF 2024

OF HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

M/S. POPULAR METALS  
ERUMELI SOUTH VILLAGE, KANJIRAPPALLY TALUK, KOTTAYAM  
REPRESENTED BY ITS MANAGING PARTNER., PIN - 686509

BY ADVS.  
SHRI.PHILIP J.VETTICKATTU  
SMT.NEENU BERNATH  
SHRI.SAJU S. DOMINIC  
SHRI.MANU SANTHOSH

RESPONDENTS/PETITIONER & RESPONDENTS:

- 1 JIJO JOY, AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN  
- 110003



- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN -  
695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S.PENTA GRANITES  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY, PIN - 678001
- 12 M/S.PEEJAY GRANITES  
CHITTADI P.O., PALAKKAD,PRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY., PIN - 678706
- 13 M/S.ALJOUF BLUE METALS  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATEW, PIN - 680008
- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD.  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD,  
REPRESENTED BY ITS MANAGING DIRECTOR, JOSEPH  
S.ALUKKAL., PIN - 679521



15 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION  
NO.KKD/CA/393/2019, KALATHINGALS, T.C.27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001

BY ADVS.

SRI.V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2 AND R3

SR. GOVT. PLEADER SRI.KANNAN R4, R6 AND R7

SHRI.K.N.ABHILASH FOR R9

SHRI.T. NAVEEN, SC, PCB FOR R8

SRI.V.M.KRISHNAKUMAR FOR R10

SRI. RANJITH THAMPAN (SENIOR COUNSEL)

SRI.PHILIP J. VETTICKATTU FOR R11 TO R14

SMT. SARITHA THOMAS FOR R15

SRI.GEORGE POONTHOTTAM (SENIOR COUNSEL)

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



WA NO. 2330 OF 2025 and conne. cases 122

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&amp;

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947WA NO. 91 OF 2026AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF 2024  
OF HIGH COURT OF KERALAAPPELLANT/THIRD PARTYS:K.G.P. GRANITES,  
RAVANANKUNNUPARA, NATTUKAL P.O., PALAKKAD REPRESENTED  
BY ITS MANAGING PARTNER., PIN - 678554BY ADVS.  
SHRI.PHILIP J.VETTICKATTU  
SMT.NEENU BERNATH  
SHRI.SAJU S. DOMINIC  
SHRI.MANU SANTHOSHRESPONDENTS/PETITIONER & RESPONDENTS:

- 1 JIJO JOY,  
AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JOBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,



- INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN - 110003
- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
INDUSTRIES, SECRETARIAT, THIRUVANANTHAPURAM, PIN -  
695001
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
- 695014
- 6 DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, KESAVADASAPURAM,  
THIRUVANANTHAPURAM, PIN - 695014
- 7 THE GEOLOGIST,  
DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, CIVIL  
STATION, KANNUR, PIN - 670002
- 8 KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE, TC 12/96(4,5) PLAMOODU, PATTOM P.O.,  
TRIVANDRUM - REPRESENTED BY ITS CHAIRMAN, PIN - 695004
- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S.PENTA GRANITES  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY., PIN - 678001
- 12 M/S.PEEJAY GRANITES  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY., PIN - 678706
- 13 M/S.ALJOUF BLUE METALS  
CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW., PIN - 680008
- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD.  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD - REPRESENTED BY



WA NO. 2330 OF 2025 and conne. cases 124

ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL., PIN - 679521

15 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION  
NO.KKD/CA/393/2019, KALATHINGALS, T.C.27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001

BY ADVS.

SRI.V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2 AND R3

SR. GOVT. PLEADER SRI.KANNAN R4, R6 AND R7

SHRI.K.N.ABHILASH FOR R9

SHRI.T. NAVEEN, SC, PCB FOR R8

SRI.V.M.KRISHNAKUMAR FOR R10

SRI. RANJITH THAMPAN (SENIOR COUNSEL)

SRI.PHILIP J. VETTICKATTU FOR R11 TO R14

SMT. SARITHA THOMAS FOR R15

SRI.GEORGE POONTHOTTAM (SENIOR COUNSEL)

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:



WA NO. 2330 OF 2025 and conne. cases 125

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ANIL K. NARENDRAN

&amp;

THE HONOURABLE MR. JUSTICE MURALEE KRISHNA S.

THURSDAY, THE 22<sup>ND</sup> DAY OF JANUARY 2026 / 2ND MAGHA, 1947WA NO. 92 OF 2026

AGAINST THE JUDGMENT DATED 26.08.2025 IN WP(C) NO.44547 OF 2024

OF HIGH COURT OF KERALA

APPELLANT/THIRD PARTY:

M/S. SUPER GRANITES  
SANKARAMANGALAM P.O PATTAMBI, PALAKKAD DISTRICT  
REPRESENTED BY ITS MANAGING PARTNER., PIN - 679309

BY ADVS.  
SHRI.PHILIP J.VETTICKATTU  
SMT.NEENU BERNATH  
SHRI.SAJU S. DOMINIC  
SHRI.MANU SANTHOSH

RESPONDENTS/PETITIONER & RESPONDENTS:

- 1 JIJO JOY,  
AGED 48 YEARS  
S/O. JOY P.J., PUTHENPURAYIL HOUSE, KANAMVAYAL P.O,  
RAJAGIRI, PULINGOME VILLAGE, CHERUPUZHA PANCHAYATH,  
KANNUR DISTRICT, PIN - 670511
- 2 UNION OF INDIA,  
REPRESENTED BY THE SECRETARY, MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE, INDIRA PARYAVARAN BHAVAN,  
JORBAGH ROAD, NEW DELHI, PIN - 110003
- 3 THE SECRETARY,  
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE,  
INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD, NEW DELHI, PIN



- 110003

- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY, DEPARTMENT OF  
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- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
REPRESENTED BY ITS MEMBER SECRETARY, 4TH FLOOR, KSRTC  
TERMINAL COMPLEX, THAMPANOR, THIRUVANANTHAPURAM, PIN  
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- 9 CHERUPUZHA GRAMA PANCHAYATH,  
CHERUPUZHA, KANNUR DISTRICT, REPRESENTED BY ITS  
SECRETARY, PIN - 670511
- 10 KABANI BLUE METALS PRIVATE LIMITED,  
REGISTERED OFFICE MANGATTUNJALIL HOUSE, PULLU P.O.,  
THRISSUR DISTRICT. REPRESENTED BY ITS MANAGING  
DIRECTOR, VIVEK VIJAYAN, PIN - 680641
- 11 M/S.PENTA GRANITES  
NEETHIPURAM, ELAVAMPADAM P.O., PALAKKAD, REPRESENTED  
BY ITS MANAGING PARTNER, SRI.P.J. JOSHY., PIN - 678001
- 12 M/S.PEEJAY GRANITES  
CHITTADI P.O., PALAKKAD, REPRESENTED BY ITS MANAGING  
PARTNER, SRI.P.J. JOSHY, PIN - 678706
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CHEROOR POST, THRISSUR, REPRESENTED BY ITS MANAGING  
PARTNER SRI.ANIYAN MATHEW., PIN - 680008
- 14 M/S.ROCKSHELL GRANITES AND SAND PVT. LTD.  
CHOROTTOOR P.O., OTTAPPALAM, PALAKKAD - REPRESENTED BY  
ITS MANAGING DIRECTOR, JOSEPH S.ALUKKAL., PIN - 679521



15 QUARRY EC HOLDERS' ASSOCIATION  
KERALA STATE COMMITTEE, REGISTRATION  
NO.KKD/CA/393/2019, KALATHINGALS, T.C.27/2184,  
CHIRAKKULAM ROAD, THIRUVANANTHAPURAM, REPRESENTED BY  
ITS WORKING PRESIDENT, PIN - 695001

BY ADVS.

SRI.V.HARISH FOR R1

SRI.K.S.BHARATHAN FOR R2 AND R3

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SMT. SARITHA THOMAS FOR R15

SRI.GEORGE POONTHOTTAM (SENIOR COUNSEL)

SRI.M.P.SREEKRISHNAN, SC, SEIAA FOR R5

THIS WRIT APPEAL HAVING BEEN FINALLY HEARD ON 07.01.2026,  
ALONG WITH WA.2330/2025 AND CONNECTED CASES, THE COURT ON  
22.01.2026 DELIVERED THE FOLLOWING:

**“C.R”****JUDGMENT****Anil K. Narendran, J.**

The above writ appeals filed under Section 5(i) of the Kerala High Court Act, 1958, arises out of the judgment dated 26.08.2025 of the learned Single Judge in W.P.(C)No.23150 of 2023 and connected matters, treating W.P.(C)No.44547 of 2024 as the leading case.

2. The Ministry of Environment, Forest and Climate Change, Government of India, issued notification, S.O.1807(E) dated 12.04.2022 [Ext.P8 in W.P.(C)No.44547 of 2024] amending the Environmental Impact Assessment (EIA) Notification, 2006, extending the validity period of the Environmental Clearance for certain projects and activities. It was followed by a clarification vide Official Memorandum F.NO.1A3-22/28/2022-1A.111 [E 181584] dated 13.12.2022 [Ext.P9 in W.P.(C)No.44547 of 2024], clarifying that the validity of environmental clearances, which had expired as on the date of publication of Ext.P8 notification dated 12.04.2022 shall stand automatically extended to the respective increased validity as mentioned in para No.1, column (C), subject to the proviso to para No.2(i), and that environmental clearances for



which the project proponents have submitted the application for extension of validity as per EIA Notification, 2006, as on the date of publication of the notification, i.e., 12.04.2022, shall stand automatically extended to respective increased validity as mentioned at para No.1, column (C).

3. 66 writ petitions were filed seeking the benefit of Ext.P8 notification read with the clarification contained in Ext.P9 office memorandum. One writ petition, i.e., W.P.(C)No.44547 of 2024, was filed challenging its constitutional vires. As already noticed hereinbefore, the learned Single Judge proceeded with the matter, treating W.P.(C)No.44547 of 2024 as the leading case.

4. In paragraphs 12 and 13 of the impugned judgment, the learned Single Judge noticed that, in the 66 writ petitions preferred claiming the benefit of the Ext.P8 notification, the issue is one pertaining to the interpretation and the effect of the said notification. According to the petitioners, the Environmental Clearance granted for mining projects shall be valid for the 'project life as laid down in the mining plan' as per the amendment brought in to clause No.9 of Ext.P8 notification and the term 'project life' means the 'mine life', subject to a maximum of 30 years, whichever is earlier. In W.P.(C)No.44547 of 2024, the subject matter of



challenge is the constitutional vires of Ext.P8 notification and Ext.P9 office memorandum dated 13.12.2022, on various counts. In the impugned judgment dated 26.08.2025, the learned Single Judge noticed that the petitioner in W.P.(C)No.44547 of 2024 posed challenge to the said notification, only in the context of the environmental clearance (EC) issued to the quarry of the 9<sup>th</sup> respondent, i.e., Kabani Blue Metals Pvt. Ltd., primarily. The ECs issued by District Environment Impact Assessment Authority (DEIAA), for mining projects, are also generally under challenge. The petitioner seeks a declaration that Ext.P8 notification and Ext.P9 office memorandum are ultra vires the Constitution and inconsistent with the provisions of the Environment (Protection) Act, 1986. Several grounds are raised to challenge the constitutional validity of the subject notification.

5. In paragraph 18 of the impugned judgment dated 26.08.2025, the learned Single Judge noted the arguments of the learned counsel for the petitioner in W.P.(C)No.44547 of 2024. Paragraph 18 of the judgment reads thus;

“18. Arguments of Sri. V.Harish, learned counsel for the petitioner in W.P.(C)No.44547 of 2024:-

The petitioner styles himself as an affected party due to the illegal and unscientific mining conducted by the



9<sup>th</sup> respondent entity, which is being done at a distance of 400 metres only from the petitioner's place of residence, with his family. Petitioner, along with his aged mother and family, is residing at Rajagiri, in Pulingome Village, a very peaceful area near to a wildlife sanctuary and forest. According to the petitioner, the area is identified as a landslide-prone area by the authorities. Ext.P20 E.C. in favour of 9<sup>th</sup> respondent expired on 06.11.2022, reckoning the 5 years validity period stipulated therein. COVID-19 exemption was given for 1 year by virtue of Ext.P7 notification, which extends the validity period of the E.C. up to 06.11.23. But for Ext.P8 impugned notification and Ext.P9 O.M, the 9<sup>th</sup> respondent's activities ought to have been stopped, on the expiry of Ext.P20 E.C. Ext.P8 notification, according to the petitioner, is issued in gross violation of the legal provisions; and the retrospective operation given to Ext.P8, as clarified by Ext.P9 O.M. is all the more illegal. The 9<sup>th</sup> respondent is also one among the petitioners, who approached this Court and obtained Ext.P18 interim Order on the strength of Ext.P8 notification and Ext.P9 O.M, so as to continue mining. The following arguments were advanced by the learned counsel for the petitioner to challenge Ext.P8 subject notification:

1. Ext.P8 notification amended clause No.9 of the EIA notification, as per which, the powers of the expert body [State Level Expert Appraisal Committee ('SEAC', for short)] - to estimate the project life and thus to stipulate the validity period of the E.C. - has been taken away and the power is virtually seen given to a different authority under the M.M.D.R. Act.



2. There is violation of Rule 5(3)(a) to (d) of the Environment (Protection) Rules. Recourse seen taken to Rule 5(4) of that Rules is not justified at all. There is no 'public interest', so as to avoid public consultation, as mandated by Rule 5(3)(a) of the East Punjab Rules. The subject notification is squarely in the teeth of the dictum laid on by the Hon'ble Supreme Court in **Noble M. Paikada v. Union of India [2024 SCC OnLine SC 369]**.

3. Before issuance of the subject notification/Ext.P8, there was no consultation, whatsoever, with the States, as also, with the State Level Environment Impact Assessment Authorities.

4. When the powers of SEAC are taken away in the matter of fixation of validity period of E.Cs, the overriding effect of the Environment (Protection) Act over the M.M.D.R. Act has been overlooked, and hence, the subject notification is bad on that count as well.

5. The impugned Ext.P8 notification cannot be retrospective. The amendments under the EIA notification, 2006 are only prospective in application, unless clarificatory in nature, as held by the Apex Court in **Bengaluru Development Authority v. Sudhakar Hegde [(2020) 15 SCC 63]**. The word 'existing' as used in sub-paragraph no. 2 is missing in sub-clause no. 4 of clause no. 9 of Ext.P8 notification, wherefore, the subject notification/Ext.P8 cannot apply to the existing E.Cs.

6. The subject notification/Ext.P8 cannot be construed as one issued in furtherance of safeguarding the interests of environment and hence, cannot be treated as one issued under Section 3 of the E.P. Act.



7. The subject notification/Ext.P8 is so vague and uncertain. Neither 'project life' nor 'life of mine' is defined under any of the enactments concerned. Clause 9(iv) and its proviso of the subject Ext.P8 notification is vague, unclear and ambiguous and hence, liable to be declared as arbitrary, violative of Article 14.

8. The necessity to review the environmental impact of mining projects in every 5 years and to issue E.Cs accordingly has been done away with by virtue of the subject notification."

6. In paragraph 30 of the impugned judgment dated 26.08.2025, the learned Single Judge noted the arguments of the learned Senior Counsel for the 9<sup>th</sup> respondent in W.P.(C)No.44547 of 2024. Paragraph 30 of the judgment reads thus;

30. Arguments advanced by Sri. Ranjith Thamban, learned Senior Counsel for the contesting 9<sup>th</sup> respondent:-

The following arguments were advanced on behalf of the 9<sup>th</sup> respondent by the learned Senior Counsel.

(i) The writ petition, as framed, is not maintainable since there exists an alternative and efficacious remedy available before the National Green Tribunal, a specialised body. Since that alternative remedy is barred by limitation, a writ petition under Article 226 is also barred.

(ii) The prayers made in the writ petition affect a large number of persons throughout the Nation. In the absence of the affected parties, at least in the representative capacity as respondents, the instant writ petition is not maintainable.



(iii) This writ petition is actually not a private interest litigation, but a public interest one; and hence, not liable to be considered by this Court, as per roster.

(iv) Ext.P8 notification is issued in public interest under Rule 5(3)(a) of the East Punjab Rules and hence, legally valid.

(v) After undergoing the stages involved in the process of issuance of E.C, including the existence of an approved mining plan, scoping, appraisal etc., the State Level Expert Appraisal Committee would consider the entire aspects including the 'project life' as approved in the mining plan and recommends grant of E.C. However, both SEIAA and DEIAA, without any reason, grants E.C. for 5 years only, which has been deprecated by this Court in **Mathew Abraham v. State Level Environment Impact Assessment Authority [2020 (6) KHC 596]**. There is no provision for the grant of a fresh E.C. in respect of a project, for which E.C. is granted, once. Thus, E.Cs are liable to be granted for the life of the project, as estimated by the Expert Appraisal Committee concerned. In **Mathew Abraham** (supra), this Court directed the Expert Appraisal Committee to appraise the project life.

(vi) Going by the purpose for which the impugned Ext.P8 notification was issued, that is to say, to align the validity period of E.Cs in tune with the period of mining lease, it is idle to submit that Ext.P8 is only prospective in nature. On such premise, the 9<sup>th</sup> respondent seeks the writ petition to be dismissed." (underline supplied)



7. In paragraph 38 of the impugned judgment dated 26.08.2025, the learned Single Judge formulated the following points for consideration;

- 1) Whether dispensing public consultation required as per Rule 5(3)(a) to (d) of the E.P Rules, by placing purported reliance on Rule 5(4), has vitiated Ext.P8 notification?
- 2)(a) Whether Ext.P8 notification promotes and further environmental and public interest?  
(b) Whether Ext.P8 notification militates against the fundamental purpose of EIA Notification, 2006?  
(c) Whether it is desirable to extend the validity period of an E.C. to a larger period, as Ext.P8 notification and Ext.P9 O.M. contemplate?
- 3) Whether Ext.P9 O.M. is ultra vires and bad in law?
- 4)(a) Whether Ext.P8 notification is bad for being thoroughly vague, ambiguous and unworkable, thus resulting in arbitrariness?  
(b) Whether the 66 writ petitions seeking the benefit of the impugned Ext.P8 notification are liable to be dismissed for the reason of Ext.P8 being vague and unworkable? Whether their contention that project life is equivalent to or synonymous with mine life is legally tenable?
- 5) Whether the notification is only prospective in nature, applicable only to the E.Cs issued after the date of notification?
- 6) Jurisdiction/Maintainability/Entertainability?



7) Whether a writ court can suo moto consider the vires of a notification, even in the absence of a complete challenge to the same?

8) Whether there is adequate representation for the project proponents - in the peculiar facts and circumstances - in the context of considering the vires of the notification?

8. In the impugned judgment dated 26.08.2025, on point No.1, the learned Single Judge held that the dispensation of public notice and consideration of objection in terms of Rule 5(3)(a) to (d) of the Environment (Protection) Rules, 1986, by placing purported reliance on Rule 5(4), is illegal and ultra vires, and the same smacks of non-application of mind, rendering the decision-making process vitiated. On point Nos.2 and 2(a), the learned Single Judge held that, when the requirement of prior EC has been introduced by EIA Notification and a separate body of experts have been constituted for that purpose by the same notification, all matters pertaining to the EC, including the question as to the validity of such EC, has to be determined by such expert body; and not by anybody else. Shifting of such powers from the hands of the expert body to an authority under another Act, i.e., the Mines and Minerals (Development and Regulation) Act, 1957, (MMDR Act), certainly works against the purpose of introduction of EIA



notification. An amendment which negates - or at least, inconsistent with - the very purpose of EIA notification can hardly be sustained in law. Such shifting of power from the expert body to determine the project life and consequently, the validity of the EC cannot be said to be an act in furtherance of the purposes of EIA notification. The rule-making authority has exceeded its powers granted under the Environment (Protection) Rules. Therefore, the impugned amendment by virtue of Ext.P8 notification is bad in law on that count as well. On point No.2(c), the learned Single Judge held that the notification to bring in the amendment is not in furtherance of the requirements of environmental protection, the very purpose envisaged in the Environment (Protection) Rules; and hence, the notification becomes unconstitutional for being inconsistent with and contrary to the purpose of the parent enactment.

9. In the impugned judgment dated 26.08.2025, on point No.3, the learned Single Judge held that Ext.P9 office memorandum, though styled as a clarification, impermissibly altered the substance of Ext.P8 notification by fixing a definite EC validity of 30 years for mining projects, instead of linking it to project life, subject to a maximum limit. By directing automatic



extension of all subsisting ECs as on 12.04.2022 to 30 years, Ext.P9 office memorandum supplanted the statutory scheme and nullified the project-specific assessment contemplated under Ext.P8 notification. Ext.P9, being at best an administrative circular, without reference to the Environment (Protection) Act or the Rules, could not override or expand the scope of a statutory notification. Consequently, the learned Single Judge held Ext.P9 office memorandum as ultra vires the Environment (Protection) Act, the Environment (Protection) Rules, and the EIA Notification, 2006. On point Nos.4(a) and (b), the learned Single Judge found that the term 'project life' under clause 9 of notification is undefined and conceptually distinct from 'mine life', which extends until exhaustion of mineral reserves and may involve multiple leases and projects. By Ext.P8 notification the statutory role of the expert body in estimating project life was removed and the validity of EC was linked to the mining plan, even though the mining plan does not determine or refer to project life, making the mechanism unworkable. The learned Single Judge rejected the contention that 'project life' is synonymous with 'mine life' or 'lease period', as legally unsustainable, especially in view of clause 9(iv) of Ext.P8 notification and its proviso, which itself treats 'project life' and



'mine life' as distinct. Owing to the resulting uncertainty, arbitrariness and violation of Article 14 of the Constitution of India, Ext.P8 notification was held unsustainable, and the learned Single Judge dismissed W.P.(C)Nos.23150 of 2023 and connected matters filed seeking the benefit of the said notification.

10. In the impugned judgment dated 26.08.2025, on point No.5, the learned Single Judge rejected the contention that Ext.P8 notification operates only prospectively, based on the absence of the word 'existing' in clause 9(iv). The learned Single Judge held that the clauses of the said notification cannot be read in isolation and must be interpreted in the light of the object and purpose of Ext.P8 notification. Paragraphs 2 to 4 of Ext.P8 clearly indicate that the Central Government intended to extend the validity of already granted environmental clearances, including mining projects, and not merely to regulate future clearances. Consequently, the argument that Ext.P8 notification applies only to prospective environmental clearances was found unsustainable and was expressly rejected by the learned Single Judge.

11. In the impugned judgment dated 26.08.2025, at paragraphs 76 to 78, the learned Single Judge dealt with point No.6. Paragraphs 76 to 78 of the judgment read thus;



“76. Point No.6 Jurisdiction/Maintainability/Entertainability?

It was seriously canvassed by the 1<sup>st</sup> respondent Ministry, 2<sup>nd</sup> respondent Secretary and also by the 9<sup>th</sup> Respondent, that the instant Writ Petition, challenging the notification is not maintainable before this Court, inasmuch as an efficacious remedy is available to the petitioner before the National Green Tribunal. Extensive arguments were advanced in this regard by the said respondents by placing reliance upon various decisions, which dilate on the scope of the NGT's jurisdiction. The attention of this Court was invited to the various provisions in the NGT Act, especially to Section 14 thereof. According to the Senior Panel Counsel, Section 14(1), read with Section 16(h), is a complete answer to the petitioner's challenge, insofar as the jurisdiction of NGT is concerned, especially when it is a specialized body constituted for that purpose. The decisions of the Hon'ble Supreme Court in **Mantri Techzone Private Limited v. Forward Foundation [(2019) 18 SCC 494]**, **Municipal Corporation of Greater Mumbai v. Ankita Sinha, [(2022) 13 SCC 401]**, etc., were relied upon to contend that the NGT even has suo moto power to take cognizance in respect of a matter falling within its jurisdiction. Inasmuch as the subject notification is one emanating from the Environment (Protection) Act, and the allegation is to the effect that Ext.P8 notification, if remain, will damage the environment, certainly the body competent to consider is the NGT; and not by invocation of the writ jurisdiction of this Court. Learned senior counsel for the 9<sup>th</sup> respondent also canvassed that the declaration sought for, in W.P.(C)No.44547 of 2024 is one liable to be sought for



in terms of Section 40 of the Specific Relief Act, for which reason, a suit can be filed in terms of Section 113 of the C.P.C, read with Section 9, to declare that the S.O. is unconstitutional. When an alternate and efficacious remedy is available, a writ will not lie, is the specific contention urged by the learned Senior Counsel for the 9<sup>th</sup> respondent.

77. As against the above submissions, the learned counsel for the petitioner would submit that the National Green Tribunal has no power to issue a writ, quashing Ext.P8 notification and P9 O.M. Issuance of prerogative writs can only be done in exercise of the powers under Article 226 of the Constitution, by the High Court; and not by the Tribunal. Inasmuch as the impugned Ext.P8 notification is sought to be quashed by issuance of a writ of certiorari, the contention that there is an equivalent and efficacious alternate remedy available is grossly erroneous, is the submission made by the learned counsel. Learned Amicus would fully support the contentions of the petitioner in this regard. In the notes submitted by the learned Amicus, this issue is seen dealt with in paragraph No.6, at page No.10, wherein relying on **Tamil Nadu Pollution Control Board v. Sterlite Industries (I) Ltd., [(2019) 19 SCC 479]**, it is canvassed that the NGT has no power under Section 16 of the Act to strike down the Rules or regulations and does not possess general powers of judicial review, comparable to the High Courts under Article 226. Learned Amicus would submit that whether the NGT can set aside a notification is presently a matter pending before the Supreme Court in Civil Appeal No.2522 of 2018, for which reason also, the High Court's jurisdiction in respect of the captioned subject cannot be doubted.



78. Having heard the learned counsel appearing for the respective parties, this Court fully endorses the submissions made by the learned counsel for the petitioner and the learned Amicus. The legal position is not res integra in view of the judgment in **Tamil Nadu Pollution Control Board** (supra). When the specific prayer sought for vide relief no. 2 is to quash the subject notification by issuance of a Writ of Certiorari, the jurisdiction of this Court cannot be doubted at all, for such a relief cannot be granted by the National Green Tribunal. It is also settled, by now, that the existence of an alternate remedy, by itself, - assuming an alternate remedy is available - is not a ground in all cases to hold that the High Court cannot exercise its jurisdiction under Article 226 of the Constitution. By the nature of the challenge posed to the impugned notification in the Writ Petition, it is only appropriate that the High Court exercises its writ jurisdiction under Article 226 of the Constitution. Point concluded accordingly."

12. In the impugned judgment dated 26.08.2025, on point No.7, the learned Single Judge held that a writ court is competent, and in appropriate cases duty-bound, to suo motu examine the constitutional vires of a notification, when substantive reliefs affecting numerous parties and core constitutional values are founded upon it, even if the challenge is not complete or comprehensive. Where the notification ex facie discloses non-compliance with the mandatory statutory procedure and implicates



environmental protection and the right to life under Article 21 of the Constitution of India, the Court cannot grant relief without first testing its constitutional validity. The Apex Court has consistently affirmed that constitutional Courts may, in exercise of writ jurisdiction, examine legality and vires suo motu to prevent illegality and constitutional harm. On point No.8, the learned Single Judge held that the project proponents are adequately represented in the proceedings challenging the impugned notification, i.e., Ext.P8 notification. The matter was heard along with multiple writ petitions filed by project proponents themselves, and a registered association of quarry owners, along with individual proponents, were impleaded and heard in their representative capacity. The author of the notification, i.e., Ministry of Environment, Forest and Climate Change, was also a party and defended the vires of the notification, satisfying the requirement of *audi alteram partem*. Hence, the learned Single Judge, rejected the contention that the challenge could not be considered without impleading all project proponents.

13. By the impugned judgment dated 26.08.2025, the learned Single Judge allowed W.P.(C)No.44547 of 2024. Ext.P8 notification dated 12.04.2022 - insofar as it is applicable to mines



and mining operations as provided in clause 9(iv) - is declared ultra vires the Environment (Protection) Act, the Environment (Protection) Rules, and also, the EIA notification, 2006 and hence struck down as unconstitutional. Ext.P9 office memorandum is also declared illegal and ultra vires the Environment (Protection) Act, the Environment (Protection) Rules and the EIA Notification, 2006, insofar as it pertains to mines and mining operations. The conclusion of the learned Single Judge in paragraphs 85 and 86 of the impugned judgment dated 26.08.2025 read thus;

“85. CONCLUSION:-

In the light of the above discussion, W.P.(C)No.44547 of 2024 is allowed. The impugned Ext.P8 notification dated 12.04.2022 - insofar as it is applicable to mines and mining operations as provided in clause 9(iv) - is declared ultra vires the Environment (Protection) Act, the Environment (Protection) Rules, and also, the EIA notification, 2006 and hence struck down as unconstitutional. Ext.P9 Office Memorandum is also declared illegal and ultra vires the Environment (Protection) Act, the Environment (Protection) Rules and the EIA notification, 2006, insofar as it pertains to mines and mining operations. Consequently, the 6<sup>th</sup> respondent will stand directed, by a writ of mandamus, to take action in accordance with law regarding the quarrying operations of the 9<sup>th</sup> respondent, treating Ext.P20 E.C. to have expired.



86. Consequently, the 66 writ petitions filed, claiming the benefit of Ext.P8 notification and Ext.P9 Office Memorandum, will stand dismissed. All the interim orders will stand vacated. Interlocutory applications, if any, pending in all the 67 writ petitions will stand closed. Since the constitutional vires of Exts.P8 and P9 have been considered suo moto - beyond the scope of the challenge in W.P.(C)No.44547 of 2024 - and struck down as unconstitutional, appropriate action by the 6<sup>th</sup> respondent shall follow in respect of the quarries run by the petitioners in the said 66 writ petitions, depending upon the validity of the E.Cs issued to such quarry project.”

14. The judgment of the learned Single Judge in W.P.(C)No.44547 of 2024 is under challenge in W.A.No.2330 of 2025 filed by the Union of India and W.A.No.2326 of 2025 filed by the State of Kerala. The 9<sup>th</sup> respondent in W.P.(C)No.44547 of 2024 has filed W.A.No.2279 of 2025, the 11<sup>th</sup> respondent in that writ petition has filed W.A.No.3006 of 2025 and the 14<sup>th</sup> respondent in that writ petition has filed W.A.No.2190 of 2025. The judgment in W.P.(C)No.44547 of 2024 is also under challenge in W.A.Nos.3145, 3146, 3148, 3149, 3150, 3153, 3155, 3158, 3159, 3160, 3161 of 2025 and W.A.Nos.89, 91, and 92 of 2026, filed by third parties (quarry owners), after obtaining leave of the Court.

15. W.A.Nos.2184, 2278, 2377, 2382, 2383, 2421, 2423, 2426, 2427, 2438, 2453, 2473, 2482, 2484, 2489, 2494, 2552,



2560, 2567, 2573, 2604, 2681, 2683, 2687, 2703, 2729, 2820, 2828, 2838, 2971, 3151, 3152, 3156, 3157 and 3062 of 2025 are filed by the petitioners in W.P.(C)Nos.7913 and 6220 of 2024, 25208 of 2023, 21091 of 2024, 6535 of 2025, 4121 of 2023, 31513 of 2023, 26690 of 2023, 7516 of 2024, 15677 of 2024, 32545 of 2023, 29463 of 2023, 28223 of 2023, 25905 of 2022, 40727 of 2024, 24450 of 2022, 30474 of 2024, 28573 of 2022, 31614 of 2022, 40292 of 2022, 7763 of 2024, 25721, 22497, 18280, 29452, 28092, 42123, 26121, 23687, 31651, 30954, 29026, 30251 and 26136 of 2022 and 2053 of 2023, challenging the judgment of the learned Single Judge, whereby those writ petitions filed by the quarry owners, seeking the benefit of Ext.P8 notification dated 12.04.2022 stand dismissed.

16. These writ appeals are listed before this Division Bench based on the orders of the Hon'ble the Chief Justice dated 08.10.2025, on the administrative side.

17. We heard arguments of the learned Senior Panel Counsel for Government of India, for the appellant in W.A.No.2330 of 2025, the learned Senior Government Pleader for the appellant in W.A.No.2326 of 2025, the learned Senior Counsel for the appellant in W.A.Nos.2278 and 2279 of 2025, the learned Senior



Counsel for the appellant in W.A.Nos.2377 and 2190 of 2025, the learned Senior Counsel for the appellant in W.A.No.2184 of 2025, the learned Standing Counsel for the State Level Environment Impact Assessment Authority, the learned counsel for the appellants and party respondents in other writ appeals and also the learned counsel for the 1<sup>st</sup> respondent-petitioner in the writ appeals arising out of the judgment in W.P.(C)No.44547 of 2024.

18. During the course of arguments, one of the contentions raised by the learned Senior Panel Counsel for Government of India, the learned Senior Government Pleader, the learned Senior Counsel for the appellant in W.A.No.2279 and 2278 of 2025, the learned Senior Counsel for the appellants in W.A.No.2190 of 2025, the learned Senior Counsel for the appellant in W.A.No.2184 of 2025, the learned counsel for the appellant in W.A.No.3006 of 2025 and connected matters and also the learned counsel for the appellants in the connected writ appeals, is that W.P.(C)No.44547 of 2024 is actually not a private interest litigation, but a public interest litigation, and hence not liable to be considered, as per roster, by the learned Single Judge, who rendered the common judgment dated 26.08.2025. Though in paragraph 30 of the impugned judgment, the learned Single Judge has noted the



arguments advanced at the Bar on the above aspect, while deciding the issue 'jurisdiction/maintainability/entertainability', the above aspect was not dealt with. The learned counsel for the petitioner in W.P.(C)No.44547 of 2024, who is the 1<sup>st</sup> respondent in W.A.No.2330 of 2025 and connected matters, submitted that when that question was raised on a previous day, before the conclusion of the arguments before the learned Single Judge, it was submitted that the writ petitioner is prepared to file a memo to not press relief No.4 sought for in that writ petition.

19. On the above issue, the learned counsel on both sides addressed detailed arguments. The decisions of the Apex Court in **Garden Reach Shipbuilders and Engineers Ltd. v. GRSE Limited Workmen's Union [2025 SCC OnLine SC 582 : 2025 KLT OnLine 1575 (SC)]** and the decision of a Division Bench of this Court in **Trivandrum Apollo Towers Pvt. Ltd. v. Union of India [2025 (2) KLT 858]** were cited during the course of arguments. After detailed arguments, the writ appeals were ordered to be listed for orders/judgment.

20. As already noticed hereinbefore, the impugned judgment dated 26.08.2025 of the learned Single Judge is one rendered in W.P.(C)No.23150 of 2023 and connected matters,



treating W.P.(C)No.44547 of 2024 as the leading case. 66 writ petitions filed by quarry owners were for seeking the benefit of Ext.P8 notification dated 12.04.2022, read with the clarification contained in Ext.P9 office memorandum dated 13.12.2022. On the other hand, W.P.(C)No.44547 of 2024 was filed challenging the constitutional vires of Ext.P8 notification dated 12.04.2022 and Ext.P9 office memorandum dated 13.12.2022. Though 66 writ petitions were filed, only 35 writ appeals have been filed challenging the judgment of the learned Single Judge.

21. The petitioner in W.P.(C)No.44547 of 2024, who is arrayed as the 1<sup>st</sup> respondent in W.A.No.2330 of 2025 and connected matters arising out of the judgment in that writ petition, invoked the writ jurisdiction of this Court under Article 226 of the Constitution of India, seeking the following reliefs;

“(i) Declare that Exhibit P8 notification and Exhibit P9 Office Memorandum are ultra vires to the Constitution and provisions of the Environment (Protection) Act 1986 and rules made thereunder, to the extent that it extends the validity of the then existing environmental clearances of mining projects granted by the DEIAAs as per Exhibit P3 Notification;

(ii) Issue a writ in the nature of certiorari or such other writ, order or direction calling for the records leading to Exhibit P8



notification in so far as it purports to bring within the ambit of the newly inserted sub-paragraph (iv) of Paragraph 9 of the EIA notification dated 14<sup>th</sup> September, 2006 [S.O. 1533 (E)] the environmental clearances for mining projects issued by the DEIAAs constituted under Paragraph 3A of the 2006 notification and quash the same.

(iii) Alternatively, declare that sub-paragraph (iv) of Paragraph 9 of EIA notification dated 14<sup>th</sup> September, 2006 inserted vide Exhibit P8 notification does not take within its ambit the environmental clearances issued by the DEIAAs constituted under Paragraph 3A of the 2006 notification.

(iv) Call for the records leading to Exhibit P9 office memorandum and issue a writ of certiorari to set aside Exhibit P9 notification in so far as it extends the validity of Exhibit P20 and similar environmental clearances issued by the DEIAAs beyond its original validity.

(v) Issue a writ of mandamus or any other appropriate writ directing the 1<sup>st</sup> respondent to issue a notification amending the provisions of the SO No.1533(E) dated 14.09.2006, incorporating the directions in the Judgment of Apex Court in Deepak Kumar v. State of Haryana [(2012) 4 SCC 629], and Exhibit P5, P10, P12 Judgments of the National Green Tribunal.

(vi) Issue a writ of mandamus or any other appropriate writ directing the 1<sup>st</sup> respondent to take appropriate steps to suspend Exhibit P20 environmental clearance of the 9<sup>th</sup> respondent, so far as its original validity is over.

(vii) Petitioner may be permitted to dispense with the filing of the translations of the documents in the vernacular language in the interest of justice;



(viii) Pass such other order, direction or relief as this Hon'ble Court may deem fit in the interest of justice, equity and good conscience." (underline supplied)

22. The interim reliefs sought for in W.P.(C)No.44547 of 2024 read thus;

"a) Stay the operation of Exhibit P8 notification and P9 Office Memorandum in so far as it extends the validity of Exhibit P20 environmental clearance and similar environmental clearances granted by the DEIAAs.

b) direct the respondents No.1 to 7 to ensure that mining is not being done based on the environmental clearances granted by DEIAAs beyond the original validity date of Environmental Clearance." (underline supplied)

23. The averments in W.P.(C)No.44547 of 2024 are to the effect that the petitioner is a victim and affected party of the environmental degradation due to the illegal and unscientific mining of the 9<sup>th</sup> respondent in the same locality, within 400 metres away from the place where the petitioner is residing with his family. Rajagiri area in Pulingome Village, where the petitioner resides, is a very peaceful area near a wildlife sanctuary and forest, and rich with thick natural vegetation, agricultural lands and natural water streams. The 9<sup>th</sup> respondent [appellant in W.A.No.2279 of 2025] is running a granite building stone quarry in an area that is identified by the authorities as a landslide-prone area. The petitioner is highly



aggrieved by the mining activities done by the 9<sup>th</sup> respondent for the last two years, even after the expiry of Ext.P20 environmental clearance dated 07.11.2017 granted by DEIAA Kannur, without being revalidated by SEIAA. Ext.P20 has to be invalidated on 06.11.2022. But, since Ext.P8 notification and Ext.P9 office memorandum did not exempt environmental clearances granted by DEIAAs like Ext.P20, authorities and courts are being misdirected as if the validity of Ext.P20 and similar environmental clearances granted by DEIAA, Kannur, is automatically extended. It defeats the whole purpose of EIA Notification, 2006, and Section 3 of the Environment (Protection) Act. [see: paragraphs 1, 29 and 30 of the statement of facts in W.P.(C)No.44547 of 2024].

24. In W.P.(C)No.44547 of 2024, the petitioner has stated that most of the environmental clearances granted by the DEIAA in Kerala have already damaged the environment. Compliance is less than 20%. Many of them have extracted more quantity than what is permitted to be extracted. Some of them have even admitted the violation and paid the penalty under the Kerala Minor Mineral Concession Rules. For the extension of the validity of an ongoing environmental clearance, the proponents have to satisfy SEIAA that they have complied with all the statutory norms and conditions



of environmental clearance. The certificate of compliance with conditions issued by the Regional Office of the Ministry of Environment is a mandatory requirement of law for the extension of environmental clearance. A violator cannot obtain an extension of environmental clearance in the normal course. In the absence of a specific monitoring mechanism in place, it is a benchmark to prevent violations. By issuing Exts.P8 and P9, the Ministry has changed this situation and literally permitted violators to continue without any process of renewal of their environmental clearance. This is not a step to protect or improve the environment, but to facilitate violation and degradation or damage of the environment. [see: paragraph 17 of the statement of facts in W.P.(C)No.44547 of 2024].

25. In W.P.(C)No.44547 of 2024, the petitioner has stated that there are absolutely no safeguards for the environment while conducting mining based on environmental clearances granted by DEIAA. Even though environmental clearance obtained from DEIAA by most of the quarry projects expired, some are still continuing mining activity without undergoing a valid EIA process or a scientific appraisal process by the experts. In Kannur District alone, DEIAA has granted clearance to more than 100 mining projects



without any scientific EIA process. When the High Court has specifically directed SEIAA to re-appraise some of such projects, SEIAA found that such projects would cause irreparable damage to the environment and canceled the environmental clearance and stopped mining before they started the activity. Normally, the validity of all environmental clearances granted by DEIAA is for 5 years. Severe environmental damage has already been done by such projects, and mitigation measures are required, as accepted by the 1<sup>st</sup> respondent in Ext.P11 office memorandum. If no automatic extension is given, without re-appraisal by SEIAA, the 1<sup>st</sup> respondent can prevent further environmental degradation. The ongoing mining, based on environmental clearance granted by DEIAA, like Ext.P20, creates severe environmental degradation and environmental damage, which is irreversible in nature. Citing all these, the petitioner preferred a representation before the 1<sup>st</sup> and 2<sup>nd</sup> respondents, in the month of November, 2024 itself, not to permit the environmental clearance granted by DEIAA to continue. However, no positive action is seen from the part of the respondents. [see: paragraph 36 of the statement of facts in W.P.(C)No.44547 of 2024].



26. In W.P.(C)No.44547 of 2024, the petitioner contended that he has a fundamental duty under Article 51A(g) of the Constitution of India to protect and improve the natural environment, including forests, lakes, rivers and wildlife, and to have compassion for living creatures. The issuance of Ext.P8 notification and Ext.P9 office memorandum permits several proponents, like the 9<sup>th</sup> respondent, who have obtained environmental clearances like Ext.P20 from DEIAAs, who have been found incompetent by various forums to issue such environmental clearances, to continue their mining operations. This is directly against the environmental jurisprudence, such as principles of sustainable development and precautionary principles, affecting the fundamental rights of citizens under Articles 14 and 21 of the Constitution of India at large. [see: Ground (Z) of W.P.(C)No.44547 of 2024]

27. As already noticed hereinbefore, the specific contention raised before the learned Single Judge, which was taken note of in paragraph 30 of the impugned judgment dated 26.08.2025, was that W.P.(C)No.44547 of 2024 is actually not a private interest litigation, but a public interest litigation, and hence not liable to be



considered, as per roster, by the learned Single Judge, before whom it was listed.

28. Rule 146A of the Rules of the High Court of Kerala, 1971 deals with affidavits in public interest litigation. As per Rule 146A, a person filing a Public Interest Litigation, in addition to the requirements stipulated in the other rules of this chapter, shall precisely and specifically affirm in the affidavit to be sworn to by him the public cause he is seeking to espouse, that he has no personal or private interest in the matter, that there is no authoritative pronouncement by the Supreme Court or the High Court on the question raised and that the result of the litigation shall not lead to any undue gain to himself or to anyone associated with him.

29. In **Vinoy Kumar v. State of Uttar Pradesh [(2001) 4 SCC 734]**, a decision relied on by the learned counsel for the appellants, the Apex Court held that, generally speaking, a person shall have no locus standi to file a writ petition if he is not personally affected by the impugned order or his fundamental rights have neither been directly or substantially invaded nor is there any imminent danger of such rights being invaded or his acquired interests have been violated ignoring the applicable rules.



The relief under Article 226 of the Constitution is based on the existence of a right in favour of the person invoking the jurisdiction. The exception to the general rule is only in cases where the writ applied for is a writ of habeas corpus or quo warranto or filed in public interest. It is a matter of prudence that the Court confines the exercise of writ jurisdiction to cases where legal wrong or legal injuries are caused to a particular person or his fundamental rights are violated, and not to entertain cases of individual wrong or injury at the instance of a third party, where there is an effective legal aid organisation which can take care of such cases. Even in cases filed in public interest, the Court can exercise the writ jurisdiction at the instance of a third party only when it is shown that the legal wrong or legal injury or illegal burden is threatened and such person or determined class of persons is, by reason of poverty, helplessness or disability or socially or economically disadvantaged position, unable to approach the court for relief.

30. The learned counsel for the petitioner in W.P.(C)No. 44547 of 2024 [1<sup>st</sup> respondent in W.A.No.2330 of 2025 and connected matters] contended that the petitioner has a fundamental duty under Article 51A(g) of the Constitution of India to protect and improve the natural environment, including forests,



lakes, rivers and wildlife, and to have compassion for living creatures. Ext.P8 notification and Ext.P9 office memorandum permit several proponents, like the 9<sup>th</sup> respondent, who have obtained environmental clearances like Ext.P20 from DEIAAs, who have been found incompetent by various forums to issue such environmental clearances, to continue their mining operations, which is directly against the environmental jurisprudence, such as principles of sustainable development and precautionary principles, affecting the fundamental rights of citizens under Articles 14 and 21 of the Constitution of India at large. W.P.(C)No. 44547 of 2024 filed by the petitioner, who has a fundamental duty under Article 51A(g) of the Constitution of India to protect and improve the natural environment, including forests, lakes, rivers and wildlife, and to have compassion for living creatures, is not a public interest litigation.

31. In **Garden Reach Shipbuilders and Engineers Ltd. [2025 SCC OnLine SC 582]**, in the context of Rule 26 of the Rules framed by the High Court at Calcutta under Article 225 of the Constitution of India in relation to applications under Article 226 thereof and the powers of the Hon'ble the Chief Justice of the High Court as the master of the roster, the Apex Court held that in



the light of the law laid down by the High Court at Calcutta at Calcutta in **Sohan Lal Baid v. State of West Bengal [AIR 1990 Calcutta 168]**, as approved by a Three-Judge Bench of the Apex Court in **State of Rajasthan v. Prakash Chand [(1998) 1 SCC 1]**, which has subsequently been approved by a Constitution Bench in **Campaign for Judicial Accountability and Reforms v. Union of India [(2018) 1 SCC 196]**, as well as Rule 26 of the Rules framed by the High Court at Calcutta under Article 225 of the Constitution of India, any order which a bench - comprising of two judges or a single judge - may choose to make in a case that is not placed before them/him by the Chief Justice of the High Court or in accordance with the directions of the Chief Justice, is without jurisdiction. In other words, an adjudication, beyond allocation, is void, and such an adjudication has to be considered a nullity. It needs no emphasis that the Chief Justice of the High Court, being the primus inter pares, has been vested with the power and authority to set the roster, as articulated in **Sohan Lal Baid [AIR 1990 Calcutta 168]**, and such roster is final and binding on all the 'Companion Justices' of the said Court.

32. In **Trivandrum Apollo Towers Pvt. Ltd. v. Union of India [2025 (2) KLT 858]** a Division Bench of this Court was



dealing with an appeal filed under Section 5 of the Kerala High Court Act, 1958, challenging the order dated 24.02.2025 passed in W.P.(C)No.44196 of 2024, by which the learned Single Judge rejected the prayer for interim relief sought by the appellants in the writ petition. Interim relief sought by the appellants was for lifting the freezing of the bank accounts in a proceeding under the Prevention of Money-Laundering Act, 2002. The writ petition was filed as Writ Petition (Civil). The question was whether the subject writ petition is a Civil Writ Petition or a Criminal Writ Petition. The Division Bench held that examining whether a matter pertains to the roster/allocation is important in view of the recent decision of the Apex Court in the case of **Garden Reach Shipbuilders and Engineers Ltd. [2025 SCC OnLine SC 582]**, wherein the Apex Court has declared the legal effect of the order passed in a case outside the roster and without specific order of allocation. The dicta of the Apex Court is clear that any order passed in a matter outside the roster or not specifically assigned would be without jurisdiction and nullity.

33. Having considered the averments in W.P.(C)No.44547 of 2024 and the grounds raised therein in order to challenge Ext.P8 notification dated 12.04.2022 and Ext.P9 office memorandum



dated 13.12.2022, which we have extracted hereinbefore at paragraphs 23 to 26, we find considerable force in the specific contention raised by the 9<sup>th</sup> respondent in that writ petition [appellant in W.A.No.2279 of 2025] that the said writ petition is actually not a private interest litigation, but a public interest litigation, and hence not liable to be considered, as per roster, by the learned Single Judge, who rendered the common judgment dated 26.08.2025. As already noticed hereinbefore, the contention of the petitioner in W.P.(C)No.44547 of 2024, who is the 1<sup>st</sup> respondent in W.A.No.2330 of 2025 and connected matters, is that the said writ petition filed by the petitioner, who has a fundamental duty under Article 51A(g) of the Constitution of India to protect and improve the natural environment, including forests, lakes, rivers and wildlife, and to have compassion for living creatures, is not a public interest litigation. In the impugned judgment dated 26.08.2025, the learned Single Judge has not dealt with the specific contention raised on the above legal issue. In view of the law laid down by the Apex Court in **Garden Reach Shipbuilders and Engineers Ltd. [2025 SCC OnLine SC 582]** and followed by the Division Bench of this Court in **Trivandrum Apollo Towers Pvt. Ltd. v. Union of India [2025 (2) KLT 858]**, the legal effect



of the order passed in a case outside roster and without specific order of allocation is that such an order would be without jurisdiction and nullity. Therefore, when a specific contention is raised that a case is outside roster and without specific order or allocation, the bench - comprising of Two Judges or a Single Judge - has to decide that issue before proceeding to consider the said case on merits. In the above circumstances, we find that the impugned judgment dated 26.08.2025 of the learned Single Judge, which is one rendered treating W.P.(C)No.44547 of 2024 as a leading case, warrants interference on the above sole ground.

34. In the above circumstances, W.A.Nos.2330, 2326, 2190, 2279 and 3006 of 2025 filed by the respondents 1, 3, 14, 9 and 11 respectively in W.P.(C)No.44547 of 2024 and also W.A.Nos.3145, 3146, 3148, 3149, 3150, 3153, 3155, 3158, 3159, 3160, 3161 of 2025 and W.A.Nos.89, 91, and 92 of 2026 filed by third parties to W.P.(C)No.44547 of 2024, after obtaining the leave of this Court, are disposed of by setting aside the judgment dated 26.08.2025 of the learned Single Judge in W.P.(C)No.44547 of 2025, since the learned Single Judge failed to decide the question as to whether it is a case outside roster and without specific order or allocation, before proceeding to consider the said case on merits.



Since the judgment dated 26.08.2025 is one rendered treating W.P.(C)No.44547 of 2024 as the leading case, W.A.Nos. 2184, 2278, 2377, 2382, 2383, 2421, 2423, 2426, 2427, 2438, 2453, 2473, 2482, 2484, 2489, 2494, 2552, 2560, 2567, 2573, 2604, 2681, 2683, 2687, 2703, 2729, 2820, 2828, 2838, 2971, 3151, 3152, 3156, 3157 and 3062 of 2025 filed by the petitioners-quarry operators in W.P.(C)Nos.7913 and 6220 of 2024, 25208 of 2023, 21091 of 2024, 6535 of 2025, 4121 of 2023, 31513 of 2023, 26690 of 2023, 7516 of 2024, 15677 of 2024, 32545 of 2023, 29463 of 2023, 28223 of 2023, 25905 of 2022, 40727 of 2024, 24450 of 2022, 30474 of 2024, 28573 of 2022, 31614 of 2022, 40292 of 2022, 7763 of 2024, 25721, 22497, 18280, 29452, 28092, 42123, 26121, 23687, 31651, 30954, 29026, 30251 and 26136 of 2022 and 2053 of 2023, are also disposed of by setting aside the respective judgment of the learned Single Judge in the respective writ petitions.

35. In the result, W.P.(C)No.44547 of 2024 as well as W.P.(C)Nos.7913 and 6220 of 2024, 25208 of 2023, 21091 of 2024, 6535 of 2025, 4121 of 2023, 31513 of 2023, 26690 of 2023, 7516 of 2024, 15677 of 2024, 32545 of 2023, 29463 of 2023, 28223 of 2023, 25905 of 2022, 40727 of 2024, 24450 of 2022, 30474 of



2024, 28573 of 2022, 31614 of 2022, 40292 of 2022, 7763 of 2024, 25721, 22497, 18280, 29452, 28092, 42123, 26121, 23687, 31651, 30954, 29026, 30251 and 26136 of 2022 and 2053 of 2023, are remanded to the learned Single Judge for consideration afresh. In W.P.(C)No.44547 of 2024, the learned Single Judge shall decide the question as to whether it is a case outside roster and without specific order or allocation, before proceeding to consider the matter on merits.

36. Registry to list the writ petitions before the Single Bench, on 30.01.2026. It is submitted at the Bar that the interim orders passed by the learned Single Judge in W.P.(C)Nos.7913 and 6220 of 2024, 25208 of 2023, 21091 of 2024, 6535 of 2025, 4121 of 2023, 31513 of 2023, 26690 of 2023, 7516 of 2024, 15677 of 2024, 32545 of 2023, 29463 of 2023, 28223 of 2023, 25905 of 2022, 40727 of 2024, 24450 of 2022, 30474 of 2024, 28573 of 2022, 31614 of 2022, 40292 of 2022, 7763 of 2024, 25721, 22497, 18280, 29452, 28092, 42123, 26121, 23687, 31651, 30954, 29026, 30251 and 26136 of 2022 and 2053 of 2023 were in force till the disposal of the writ petitions. It would be open to the learned Single Judge to consider the question as to whether the said interim order shall continue, pending disposal of the said writ petitions.



We make it clear that the observations, if any, contained in this judgment, touching the merits of the matter involved in the respective writ petitions, including the question as to whether W.P.(C)No.44547 of 2024 is outside the roster of the learned Single Judge, are made only for the limited purpose of disposal of these writ appeals. The legal and factual contentions raised by both sides are left open to be raised before the learned Single Judge, at the appropriate state.

Sd/-

**ANIL K. NARENDRAN, JUDGE**

Sd/-

**MURALEE KRISHNA S., JUDGE**

Min/bkn/-

APPENDIX OF WA NO. 3150 OF 2025

## PETITIONER ANNEXURES

- Annexure A1** TRUE COPY OF THE RELEVANT PAGES OF QUARRYING LEASE IN FORM H EXECUTED ON 4-4-2018, WHICH IS VALID TILL 3-4-2028, BETWEEN THE APPELLANT AND THE COMPETENT AUTHORITY
- Annexure A2** TRUE COPY OF THE PRIOR ENVIRONMENTAL CLEARANCE ISSUED BY THE SEIAA DATED 18-8-2017,
- Annexure A3** TRUE COPY OF THE OFFICE DECISION TAKEN BY THE SEIAA IN THE MINUTES OF ITS 34 TH MEETING HELD ON 31-10-2014
- Annexure A4** TRUE COPY OF THE INTERIM ORDER PASSED BY THIS HON'BLE COURT IN W.P. (C) NO.26136/2022, DATED 12-8-2022

APPENDIX OF WA NO. 3155 OF 2025

## PETITIONER ANNEXURES

- Annexure A1**                    A TRUE COPY OF THE ENVIRONMENTAL CLEARANCE  
DATED 16.08.2018 ISSUED BY THE DISTRICT  
ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY IN  
NO. 105/DEIAA/KL/MIN/14714/201208
- Annexure A2**                    A TRUE COPY OF THE ORDER DATED 02.12.2024  
PASSED BY THIS HON'BLE COURT IN WP(C)NO.  
42685/2024

APPENDIX OF WA NO. 3146 OF 2025

## PETITIONER ANNEXURES

- Annexure A1 TRUE COPY OF THE RELEVANT PAGES OF QUARRYING LEASE IN FORM H EXECUTED ON 20/02/2015, WHICH IS VALID TILL 19/02/2027, BETWEEN THE APPELLANT AND THE COMPETENT AUTHORITY,
- Annexure A2 TRUE COPY OF THE PRIOR ENVIRONMENTAL CLEARANCE ISSUED BY THE SEIAA DATED 27/11/2014,
- Annexure A3 TRUE COPY OF THE ORDER DATED 27/02/2020 ISSUED BY THE SEIAA, KERALA, EXTENDING THE VALIDITY OF ANNEX.A2 ENVIRONMENTAL CLEARANCE FOR A PERIOD OF 5 YEARS
- Annexure A4 TRUE COPY OF THE OFFICE DECISION TAKEN BY THE SEIAA IN THE MINUTES OF ITS 34 TH MEETING HELD ON 31-10-2014
- Annexure A5 TRUE COPY OF THE INTERIM ORDER PASSED BY THIS HON'BLE COURT IN W.P.(C) NO. 40727/2024, DATED 19/11/2024

APPENDIX OF WA NO. 3160 OF 2025

## PETITIONER ANNEXURES

- Annexure A1 TRUE COPY OF THE RELEVANT PAGES OF QUARRYING LEASE EXECUTED BETWEEN &#8216;M/S. JAIHIND CONCRETE PRODUCTS' AND THE COMPETENT AUTHORITY, DATED 18/09/2019
- Annexure A2 TRUE COPY OF THE RELEVANT PAGES OF TRANSFER OF QUARRYING LEASE, DATED 05/03/2022,
- Annexure A3 TRUE COPY OF THE PRIOR ENVIRONMENTAL CLEARANCE ISSUED IN THE NAME OF &#8216;M/S. JAIHIND CONCRETE PRODUCTS', DATED 13/04/2018,
- Annexure A4 TRUE COPY OF THE ORDER ISSUED BY THE SEIAA, KERALA, WITH REGARD TO THE TRANSFER OF ENVIRONMENTAL CLEARANCE TO THE APPELLANT HEREIN, BEARING NO.1957/EC6/2022/SEIAA, DATED 19/05/2022
- Annexure A5 TRUE COPY OF THE MINUTES OF THE OFFICE DECISION TAKEN BY THE SEIAA IN ITS 34 TH MEETING HELD ON 31-10-2014

APPENDIX OF WA NO. 3153 OF 2025

## PETITIONER ANNEXURES

- Annexure A1** TRUE COPY OF THE RELEVANT PAGES OF QUARRYING LEASE IN FORM H EXECUTED ON 28-9-2016, WHICH IS VALID TILL 27-9-2028, BETWEEN THE APPELLANT AND THE COMPETENT AUTHORITY,
- Annexure A2** TRUE COPY OF THE PRIOR ENVIRONMENTAL CLEARANCE ISSUED BY THE SEIAA DATED 9-8-2016,
- Annexure A3** TRUE COPY OF THE OFFICE DECISION TAKEN BY THE SEIAA IN THE MINUTES OF ITS 34 TH MEETING HELD ON 31-10-2014
- Annexure A4** TRUE COPY OF THE INTERIM ORDER PASSED BY THIS HON'BLE COURT IN W.P. (C) NO.25905/2022, DATED 11-8-2022



APPENDIX OF WA NO. 2552 OF 2025

PETITIONER ANNEXURES

Annexure A1

TRUE COPY OF THE RELEVANT PAGES OF QUARRY  
LEASE EXECUTED IN FORM H BETWEEN THE APPELLANT  
AND THE COMPETENT AUTHORITY DATED 19-6-2025

APPENDIX OF WA NO. 3145 OF 2025

## PETITIONER ANNEXURES

- Annexure A1                    TRUE COPY OF THE ENVIRONMENTAL CLEARANCE  
ISSUED BY THE SEIAA DATED 27/02/2018
- Annexure A2                    TRUE COPY OF THE OFFICE DECISION TAKEN BY THE  
SEIAA IN THE MINUTES OF ITS 34TH MEETING HELD  
ON 31 -10-2014
- Annexure A3                    TRUE COPY OF THE INTERIM ORDER PASSED BY THIS  
HON'BLE COURT IN W.P. (C) NO.30474/2024, DATED  
30/08/2024
- Annexure A4                    TRUE COPY OF THE RELEVANT PAGES OF QUARRY  
LEASE EXECUTED IN FORM H BETWEEN THE APPELLANT  
AND THE COMPETENT AUTHORITY DATED 19-6- 2025

APPENDIX OF WA NO. 3148 OF 2025

## PETITIONER ANNEXURES

- Annexure A1** TRUE COPY OF THE RELEVANT PAGES OF QUARRYING LEASE EXECUTED IN FORM H EXECUTED ON 18-8-2017, WHICH IS VALID TILL 17-8-2029, BETWEEN THE APPELLANT AND THE COMPETENT AUTHORITY, DATED 18/08/2017,
- Annexure A2** TRUE COPY OF THE PRIOR ENVIRONMENTAL CLEARANCE ISSUED BY THE SEIAA DATED 07-10-2016
- Annexure A3** TRUE COPY OF THE OFFICE DECISION TAKEN BY THE SEIAA IN THE MINUTES OF ITS 34 TH MEETING HELD ON 31-10-2014
- Annexure A4** TRUE COPY OF THE INTERIM ORDER PASSED BY THIS HON'BLE COURT IN W.P. (C) NO.28573/2022, DATED 16-9-2022

APPENDIX OF WA NO. 3159 OF 2025

## PETITIONER ANNEXURES

- Annexure A1** TRUE COPY OF THE RELEVANT PAGES OF QUARRYING LEASE IN FORM H EXECUTED ON 07-06-2017, WHICH IS VALID TILL 06-06-2029, BETWEEN THE APPELLANT AND THE COMPETENT AUTHORIT
- Annexure A2** TRUE COPY OF THE PRIOR ENVIRONMENTAL CLEARANCE ISSUED BY THE SEIAA DATED 28/07/2016
- Annexure A3** TRUE COPY OF THE OFFICE DECISION TAKEN BY THE SEIAA IN THE MINUTES OF ITS 34 TH MEETING HELD ON 31-10-2014
- Annexure A4** TRUE COPY OF THE INTERIM ORDER PASSED BY THIS HON'BLE COURT IN W.P. (C) NO.31614/2022, DATED 19/10/2022

APPENDIX OF WA NO. 3158 OF 2025

## PETITIONER ANNEXURES

- Annexure A1** TRUE COPY OF THE RELEVANT PAGES OF QUARRYING LEASE EXECUTED IN FORM H ON 29/07/2019, WHICH WAS VALID UPTO 28/07/2025, BETWEEN THE APPELLANT AND THE COMPETENT AUTHORITY
- Annexure A2** TRUE COPY OF THE G.O.(RT) NO. 203/2021/ID DATED 12/02/2021, ISSUED BY THE GOVERNMENT OF KERALA
- Annexure A3** TRUE COPY OF THE PRIOR ENVIRONMENTAL CLEARANCE ISSUED BY THE DEIAA DATED 01/12/2017,
- Annexure A4** TRUE COPY OF THE OFFICE DECISION TAKEN BY THE SEIAA IN THE MINUTES OF ITS 34 TH MEETING HELD ON 31-10-2014
- Annexure A5** TRUE COPY OF THE INTERIM ORDER PASSED BY THIS HON'BLE COURT IN W.P.(C) NO. 29463/2023, DATED 16/11/2023

APPENDIX OF WA NO. 3161 OF 2025

## PETITIONER ANNEXURES

- Annexure 1                    TRUE COPY OF THE ENVIRONMENTAL CLEARANCE  
DATED 10.8.2015 ISSUED BY STATE ENVIRONMENT  
IMPACT ASSESSMENT AUTHORITY, KERALA
- Annexure 2                    TRUE COPY OF THE APPLICATION DATED 21.08.2020  
WITHOUT ANNEXURES AND APPENDICES
- Annexure 3                    TRUE COPY OF THE JUDGMENT IN WP(C)  
NO.15507/2020 & CONNECTED MATTERS OF THIS  
HONORABLE COURT DATED 02.11.2020
- Annexure 4                    TRUE COPY OF THE S.O. 221(E) DATED 18.01.2021
- Annexure 5                    TRUE COPY OF THE S.O.1807(E) DATED 12.04.2022

I/34582/2024



भारत सरकार/Government of India  
खान मंत्रालय/Ministry of Mines  
भारतीय खान ब्यूरो/Indian Bureau of Mines  
गोवा क्षेत्रीय कार्यालय/Goa Regional Office

No. MCDR-MiFLOFE/3/2022-GOA-IBM\_RO\_GOA

Dated 01.07.2024

**CERTIFICATE**

In exercise of the powers conferred on me under Sub-Rule (4) of Rule 21 of Mineral Conservation and Development Rules, 2017 delegated vide Notification No. T-43010/CGBM/2017 dated 17<sup>th</sup> September 2021 and published in the Gazette of India dated 14<sup>th</sup> October 2021; I, hereby, certify that the protective, reclamation and rehabilitation work in accordance with the Final Mine Closure Plan approved vide letter No. FMCP/MECH-01(MAH)GOA/2020-21 dated 18.08.2020 and modified Final Mine Closure Plan approved vide letter No. FMCP/MECH-01(MAH)GOA/2020-21Vol.I dated 26.03.2021 have been carried out in the mining lease over an area of 34.4812 Ha. in respect of Tiroda Iron Ore Mine held by M/s Gogte Minerals in Sindhudurg District in the State of Maharashtra.

This Certificate is issued without prejudice to any other laws applicable to the mine/lease area from time to time and also without any prejudice to any other order or direction from any court of competent jurisdiction.

Signed by Naresh Kumar  
Katariya

Date: 01-07-2024 16:56:27

Reason: Approved

(Naresh Kumar Katariya)

Regional Controller of Mines  
Indian Bureau of Mines, Goa

To,

M/s Gogte Minerals,  
146, Tilakwadi,  
District - Belgavi,  
Karnataka - 590006.

Copy forwarded for kind information to:

1. The Chief Controller of Mines, Indian Bureau of Mines, Nagpur
2. The Controller of Mines (SZ), MDR Division, Indian Bureau of Mines, Bangalore
3. The Director, Directorate of Geology & Mining, Government of Maharashtra, "Khanij Bhawan", Plot No.27, Shivaji Nagar, Cement Road, Nagpur-440010.

Regional Controller of Mines  
Indian Bureau of Mines, Goa



# भारत का राजपत्र The Gazette of India

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EXTRAORDINARY

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अधिसूचना

नई दिल्ली, 13 जुलाई, 2021

**का.आ. 2817(अ).**—केन्द्रीय सरकार ने भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय द्वारा पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन जारी की गई अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् ईआईए अधिसूचना कहा गया है) द्वारा यह निदेश दिया था कि इस अधिसूचना के प्रकाशन की तारीख से ही नवीन परियोजनाओं या क्रियाकलापों के अपेक्षित संनिर्माण या ईआईए अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों के विस्तारण या आधुनिकीकरण के कार्य को, जिसमें प्रक्रिया या तकनीक और/या उत्पाद मिश्रण में परिवर्तन सहित क्षमता में वृद्धि किया जाना सम्मिलित है, भारत के किसी भाग में केवल, यथास्थिति, केन्द्रीय सरकार या केन्द्रीय सरकार द्वारा उक्त अधिनियम की धारा 3 की उपधारा (3) के अधीन सम्यक् रूप से गठित राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण से, उसमें विनिर्दिष्ट प्रक्रिया के अनुसार, पूर्व पर्यावरणीय अनापत्ति लेने के पश्चात् ही आरंभ किया जाएगा ;

और, माननीय उच्चतम न्यायालय ने गोवा फाउंडेशन बनाम मैसर्स सेसा स्टर्लाइट लिमिटेड और अन्य के मामले में अपील के लिए विशेष छूट (सिविल) 2015 की सं.32138 द्वारा 7 फरवरी, 2018 के अपने निर्णय में, अन्य बातों के साथ, उन व्यक्तियों के लिए जो नए खनन पट्टे प्राप्त करने में सफल रहे हैं, नयी पर्यावरणीय अनापत्ति प्राप्त करने के लिए निदेश दिया था ;

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा 8(क) की उपधारा (6) यह उपबंध करती है कि : “उपधारा (2), उपधारा (3) और उपधारा (4) में अंतर्विष्ट किसी बात के होते हुए

भी, जहां खनिज का उपयोग कैप्टिव से भिन्न प्रयोजन के लिए किया जाता है, खान और खनिज (विकास और विनियमन) संशोधन अधिनियम, 2015 के प्रारंभ की तारीख के पूर्व अनुदत्त पट्टे की कालावधि का उसके अंतिम बार किए गए नवीकरण की कालावधि के अवसान की तारीख से 31 मार्च, 2020 को समाप्त होने वाली कालावधि तक के लिए, या नवीकरण की कालावधि, यदि कोई हो, के पूरा होने तक के लिए या ऐसा पट्टा अनुदत्त किए जाने की तारीख से पचास वर्ष तक की कालावधि के लिए इनमें से जो भी पश्चात्पूर्ती हो, इस शर्त के अधीन रहते हुए कि पट्टे के सभी निबंधनों और शर्तों का अनुपालन किया गया है, विस्तार किया जाएगा और विस्तार किया गया समझा जाएगा” ;

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा 8(क) की उपधारा (4) यह उपबंध करती है कि : “पट्टा कालावधि के अवसान पर पट्टे को इस अधिनियम में विनिर्दिष्ट प्रक्रिया के अनुसार नीलामी के लिए प्रस्तुत किया जाएगा” ;

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) को खनिज विधि (संशोधन) अधिनियम, 2020 (2020 का 2) द्वारा संशोधित किया गया तथा, अन्य बातों के साथ, कानूनी अनापत्तियों के अन्तरण के लिए उपबंध से संबंधित नई धारा 8ख अन्तःस्थापित की गई ;

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा 8ख की उपधारा (2) उपबंध करती है कि इस अधिनियम या तत्समय प्रवृत्त किसी अन्य विधि में अंतर्विष्ट किसी बात के होते हुए भी, धारा 8क की उपधारा (5) और उपधारा (6) के उपबंधों के अधीन अवसान होने वाले खनन पट्टों के सफल बोली लगाने वाले और इस अधिनियम और तद्दीन बनाए गए नियमों के अधीन उपबंधित प्रक्रिया के अनुसार नीलामी के माध्यम से चयनित बोली लगाने वाले में सभी विधिमान्य अधिकार, अनुमोदन, अनापत्ति, अनुज्ञप्ति दो वर्ष की कालावधि के लिए वैसे ही निहित समझे जाएंगे जैसे पूर्व पट्टाधारी में थे;

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा 8ख की उपधारा (3) उपबंध करती है कि तत्समय प्रवृत्त किसी अन्य विधि में अंतर्विष्ट किसी बात के होते हुए भी, नया पट्टा प्रारम्भ होने की तारीख से दो वर्ष की कालावधि तक, नए पट्टाधारी के लिए ऐसी भूमि पर खनन संक्रियाएं जारी रखना विधिपूर्ण होगा जिस पर पूर्व पट्टाधारी खनन संक्रियाएं कर रहा था ;

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) के पूर्वोक्त संशोधन के अनुसरण में, ईआईए अधिसूचना, 2006 का संशोधन अधिसूचना संख्या का.आ. 1224(अ), तारीख 28 मार्च, 2020 द्वारा किया गया जिसमें यह निदेशित किया गया कि खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा 8क की उप-धारा (5) और उप-धारा (6) के उपबंधों के अधीन अवसान होने वाले खनन पट्टे का सफल बोली लगाने वाला और उस अधिनियम के अधीन और तद्दीन बनाए गए नियमों के अधीन उपबंधित प्रक्रिया के अनुसार नीलामी के माध्यम से चयनित नया पट्टा के प्रारम्भ की तारीख से दो वर्ष की अवधि के लिए पूर्ववर्ती पट्टेदार पर निहित पूर्व पर्यावरणीय अनापत्ति विधिमान्य अर्जित किया गया समझा जाएगा और यह नया पट्टा प्रारम्भ की तारीख से दो वर्ष की अवधि के लिए या उसमें उल्लिखित निबंधनों शर्तों के अनुसार नया पर्यावरणीय अनापत्ति, नया निकासी अभिप्राप्त होने तक, इसमें से जो भी पूर्वतर हो, उक्त पट्टा क्षेत्र पर पूर्ववर्ती पट्टेदार का स्वीकृत पर्यावरणीय अनापत्ति के निबंधनों और शर्तों के अनुसार निरन्तर खनन संक्रिया नया पट्टेदार के लिए विधिपूर्ण होंगी ; परन्तु, सफल बोली लगाने वाला नया पट्टा मंजूर करने की तारीख से दो वर्ष की अवधि के भीतर विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन करेगा और अभिप्राप्त करेगा;

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) का एक बार पुनः संशोधन खान और खनिज (विकास और विनियमन) संशोधन अधिनियम, 2021 (2021 का 16) द्वारा किया गया जिसमें धारा 8ख का संशोधन यह उपबंध करने के लिए किया गया कि “इस अधिनियम या तत्समय प्रवृत्त किसी अन्य विधि में किसी बात के होते हुए भी, किसी खान के संबंध में पट्टेदार को अनुदत्त सभी विधिमान्य अधिकार, अनुमोदन, अनापत्तियां, अनुज्ञप्तियां और वैसे ही अधिकार (उनसे भिन्न जो परमाणु ऊर्जा अधिनियम, 1962 और तद्दीन बनाए गए नियमों के उपबंधों के अधीन अनुदत्त किए गए हैं) पट्टा के समाप्त या उसके पर्यवसान होने के पश्चात् भी विधिमान्य बने रहेंगे और ऐसे अधिकार, अनुमोदन, अनापत्तियां, अनुज्ञप्तियां और वैसे ही अधिकार इस अधिनियम के अधीन ऐसी विधियों में उपबंधित शर्तों के अधीन रहते हुए नीलामी के माध्यम से चयनित खनन पट्टे के सफल बोली लगाने वाले को अन्तरित हो जाएंगे और उनमें निहित हो जाएंगे” ;

और, केन्द्रीय सरकार ईआईए अधिसूचना, 2006 के सुसंगत उपबंधों को पूर्वोक्त संशोधित खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) के साथ सुयोजित करना आवश्यक समझती है ।

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, ईआईए अधिसूचना, 2006 में निम्नलिखित और संशोधन करती है, अर्थात् :-

उक्त अधिसूचना के पैरा 11 में, उप-पैरा (3) के स्थान पर, निम्नलिखित उप-पैरा रखा जाएगा, अर्थात् :-

“(3) पूर्ववर्ती पट्टेदार में निहित पूर्व पर्यावरणीय अनापत्ति, अन्तरित पर्यावरणीय अनापत्ति की सभी शर्तों का अनुपालन करने के परिचय के साथ नए पट्टेदार द्वारा परिवेश पोर्टल पर आनलाईन रजिस्टर करने के अधीन रहते हुए, नए पट्टे के आरम्भ की तारीख से (उस तारीख से संगणित जिसको उक्त पर्यावरणीय अनापत्ति आरम्भ में अनुदत्त की गई थी) शेष वैधता अवधि के लिए खनन पट्टों के सफल बोली लगाने वाले को खान और खनिज (विकास और विनियमन) संशोधन अधिनियम, 2021 (2021 का 16) द्वारा यथासंशोधित खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) के निबंधनानुसार इसकी वैधता अवधि के दौरान अन्तरित की गई समझी जाएगी”।

[फा. सं. जैड-11013/47/2018-आई.ए.II(एम)]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र में अधिसूचना संख्या का.आ. 1533(अ), तारीख 14 सितम्बर, 2006 द्वारा प्रकाशित की गई और उसका अंतिम संशोधन अधिसूचना संख्या का.आ. 2339(अ), तारीख 16 जून, 2021 द्वारा किया गया।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 13th July, 2021

**S.O. 2817(E).**—WHEREAS, by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.1533 (E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of the sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 (hereinafter referred to as the EIA Notification), the Central Government directed that on and from the date of its publication, the new projects or activities or the expansion or modernisation of existing projects or activities listed in the Schedule to the EIA notification entailing capacity addition with change in process or technology and/or product mix shall be undertaken in any part of India only after obtaining prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the afore said Act, in accordance with the procedure specified therein;

AND WHEREAS, The Hon'ble Supreme Court *vide* judgment dated the 7th February, 2018 in Special Leave to Appeal (Civil) No. 32138 of 2015 in the matter of Goa Foundation versus M/s Sesa Sterlite Ltd., &Ors., inter alia, has directed to obtain fresh environmental clearance to those who are successful in obtaining fresh mining leases;

AND WHEREAS, the sub-section (6) of section 8A of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) provides that: “*Notwithstanding anything contained in sub-sections (2), (3) and sub-section (4), the period of lease granted before the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015 (10 of 2015), where mineral is used for other than captive purpose, shall be extended and be deemed to have been extended up to a period ending on the 31st March, 2020 with effect from the date of expiry of the period of renewal last made or till the completion of renewal period, if any, or a period of fifty years from the date of grant of such lease, whichever is later, subject to the condition that all the terms and conditions of the lease have been complied with*”;

AND WHEREAS, the sub-section (4) of section 8A of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) provides that: “*On the expiry of the lease period, the lease shall be put up for auction as per the procedure specified in this Act*”;

AND WHEREAS, *vide* the Mineral Laws (Amendment) Act, 2020 (2 of 2020), the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) was amended and, inter alia, new section 8B relating to the provisions for transfer of statutory clearances was inserted;

AND WHEREAS, sub-section (2) of section 8B of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) provided that notwithstanding anything contained in this Act or any other law for the time being in force, the successful bidder of mining leases expiring under the provisions of sub-sections (5) and (6) of section 8A and selected through auction as per the procedure provided under this Act and the rules made there under, shall be deemed to have acquired all valid rights, approvals, clearances, licences and the like vested with the previous lessee for a period of two years;

AND WHEREAS, sub-section (3) of section 8B of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) provided that notwithstanding anything contained in any other law for the time being in force, it shall be lawful for the new lessee to continue mining operations on the land, in which mining operations were being carried out by the previous lessee, for a period of two years from the date of commencement of the new lease;

AND WHEREAS, pursuant to the aforesaid amendment to the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the EIA Notification 2006 was amended *vide* notification number S.O. 1224(E) dated the 28<sup>th</sup> March, 2020 wherein it was directed that the successful bidder of the mining leases, expiring under the provisions of sub-sections (5) and (6) of section 8A of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) and selected through auction as per the procedure provided under that Act and the rules made thereunder, shall be deemed to have acquired valid prior environmental clearance vested with the previous lessee for a period of two years, from the date of commencement of new lease and it shall be lawful for the new lessee to continue mining operations as per the same terms and conditions of environmental clearance granted to the previous lessee on the said lease area for a period of two years from the date of commencement of new lease or till the new lessee obtains a fresh environmental clearance with the terms and conditions mentioned therein, whichever is earlier: Provided that the successful bidder shall apply and obtain prior environmental clearance from the regulatory authority within a period of two years from the date of grant of new lease;

AND WHEREAS, the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) was once again amended *vide* Mines and Minerals (Development and Regulation) Amendment Act, 2021 (16 of 2021) wherein section 8B was amended to provide that “Notwithstanding anything contained in this Act or any other law for the time being in force, all valid rights, approvals, clearances, licences and the like granted to a lessee in respect of a mine (other than those granted under the provisions of the Atomic Energy Act, 1962 and the rules made thereunder) shall continue to be valid even after expiry or termination of lease and such rights, approvals, clearances, licences and the like shall be transferred to, and vested; subject to the conditions provided under such laws; in the successful bidder of the mining lease selected through auction under this Act:”

AND WHEREAS, the Central Government deems it necessary to align the relevant provisions of the EIA Notification 2006 with the aforesaid amended Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957).

Now, therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government, hereby makes following further amendments in the EIA Notification, namely:-

In the said notification, in paragraph 11, for sub-paragraph (3), the following sub-paragraph shall be substituted, namely:-

“(3) *The prior Environmental Clearance vested with the previous lessee shall be deemed to have been transferred during its validity period in terms of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) as amended by the Mines and Minerals (Development and Regulation) Amendment Act, 2021 (16 of 2021) to the successful bidder of the mining leases, from*

*the date of commencement of new lease for the remaining validity period (calculated from the date from which the said Environmental Clearance was initially granted), subject to the new lessee registering online on PARIVESH portal along with an undertaking to comply with all the conditions of the transferred Environmental Clearance”.*

[F. No. Z-11013/47/2018-IA.II(M)]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

**Note :** The principal notification was published in the Gazette of India, *vide* number S.O. 1533(E), dated the 14<sup>th</sup> September, 2006 and was last amended *vide* the notification number S.O. 2339(E), dated the 16th June, 2021.

**F. No. IA3-22/10/2022-IA.III [E 177258]**

Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

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Indira Paryavaran Bhawan  
Aliganj, Jorbagh Road  
New Delhi-110 003

Dated: 29<sup>th</sup> March, 2022

**OFFICE MEMORANDUM**

**Subject: Procedure to be followed by the project proponent while surrendering the prior Environment Clearances accorded by MoEF&CC/SEIAA for developmental projects - reg.**

As per the provisions contained in the Environment Impact Assessment (EIA) Notification 2006, the Ministry of Environment, Forest and Climate Change (MoEF&CC) and State Environment Impact Assessment Authorities (SEIAAs) accord prior Environmental Clearances (EC) to the various developmental projects (or) activities [New/Expansion/Modernization/change of product-mix (or) raw material mix) listed in the schedule to the said notification.

2. Instances have been brought to the notice of this Ministry that several Project Proponents, after obtaining EC from the concerned Competent Authority, abandon the project or surrender the EC after part implementation of the project or without implementing of the project due to various reasons such as land acquisition & R&R issues, court matters, and financial constraints etc. After abandoning the project for one or the other reason, the Project Proponents many a times do not inform the concerned Authorities and surrender the EC and leave the project. Such practices, adopted by the Project Proponents, not only defeat the purpose of the EIA Notification, 2006 but it may also pose an acute threat to the local people living in the vicinity of the project site depending upon the hazards/risks associated with the respective developmental project or activity since the EC conditions remain non-complied.

3. The matter has been considered in the Ministry and it has been decided that whenever any Project Proponent relating to schedule 3, 4, 5, 6, 7(d), 7(da), 7(h), 7(i) and 8(a) abandons the Project or Activity for which prior EC was granted, the project proponent has to submit an application in the prescribed form along with requisite documents through PARIVESH to the concerned Competent Authority for surrendering the respective EC. The application shall be considered as per the flowchart enclosed herewith depending upon the implementation status of the project or activity.

4. The project proponent shall be accountable for adherence/compliance of the EC conditions till such time as the project is finally closed by the Ministry/SEIAA, as the case may be, based on certified closure report of IROs.

5. This issues with the approval of the Competent Authority.



(A.K. Agrawal)  
Director

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of I.A. Division

**Copy for information to:**

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DG(FC) & SS
5. PPS to AS(TK) / AS (NPG)/ AS(RS)
6. PPS to JS (SKB)
7. Website, MoEF&CC/Guard file.

**WORK FLOW FOR THE PROPOSALS INVOLVING SURRENDER OF EC UNDER EIA, 2006  
(Annexure to the OM No. IA3-22/10/2022-IA.III [E 177258] dated 29.03.2022)**

